ACTION TAKEN REPORT IN THE MATTER OF HON'BLE NGT IN ORIGINAL APPLICATION NO. 671 OF 2022- "NEWS ITEM IN NDTV DATED 11.09.2022 TITLED 4 KILLED 20 INJURED AND SEVERAL MISSING AFTER SURAT FACTORY FIRE".

BASIC INFORMATION

- M/s. Anupam Rasayan India Limited (Unit – 6) is an Organic Chemical (i.e. Bulk drugs, bulk drugs intermediates and specialty chemicals Acetaldehyde, Advance specialty / Pharma compounds and R & D Centre Along with Pilot Plant) manufacturing unit located at Plot No: 2425, GIDC - Sachin, Ta – Chorasi, Dist-Surat.
- Unit has obtained CTE – Fresh (NOC) (No. 77387) vide order dated: 27/04/2016 which is valid up to date: 15/01/2023. **[Copy of CTE is attached as "Annexure – A"]**
- Unit has obtained Environment Clearance from MoEF on dated: 07/08/2017 & Amendment in Environment Clearance on dated: 02/02/2018. **[Copy of EC & EC-Amendment is attached as "Annexure – B"]**
- Unit has obtained CTE – Amendment (No. 94074) and order issued on dated: 28/08/2018 which is valid up to date: 29/06/2023. **[Copy of CTE – Amendment is attached as "Annexure – C"]**
- Unit has obtained Environment Clearance from State Level Environment Impact Assessment Authority (SEIAA), Gujarat on dated: 23/08/2019 **[Copy of EC is attached as "Annexure – D"]**
- Unit has obtained CCA – Fresh (No. AWH - 104795) on dated: 25/10/2019 which is valid up to date: 30/06/2024. **[Copy of CCA - Fresh is attached as "Annexure – E"]**
- There is no any previous legal action against to this unit.

ABOUT INCIDENT

- Fire incident occurred in this unit on 10/09/2022 (@22:00 Hrs) and Board officials visited the said unit on 11/09/2022 (9:15 Hrs). As per Inspection Report the following observations and immediate action was undertaken **[Copy of Inspection Report is attached as "Annexure – F"]**

(1) Production process for manufacturing of 2, 4-Diflouro nitro benzene and distillation of solvent Sulfolane were going on at the time of incident within production plant Section-I.

(2) Blast/Fire incident occurred in receiver of distillation vessel due to unknown reasons.

(3) Total Four persons lost their lives (1 on the spot + the other 3 persons were missing at the time of incident. However later on they were found dead in the morning during rescue operations on 11/09/2022) and twenty persons are injured due to the Blast/Fire incident.

(4) Looking at the category of the plant and the use of solvent in the plant it can be said that at the time of blast/fire incident in addition to smoke, Volatile Organic Compounds may have been liberated , resultantly, the status of air quality at the time of incident can be considered as severe in terms of Air Quality.

(5) Production plant section-I and glass windows of the production plant were found damaged due to Blast/Fire.

- Additional information in connection with above mentioned Inspection report along with layout of affected area has been received through E-mail from the Regional office, Surat on 14/09/2022. The same reveals the herein below referred facts: **[Copy of E-mail with additional information is attached as "Annexure – G"]**

    (i) Production plant section-I of M/s. Anupam Rasayan India Ltd(Unit-6), Plot area having dimension: 17.6 Meter x 43.10 meters, out of total Plot premises area @ 9376 Sq. meter (Having total Plot area dimension: 75.57 Meter x 124.07 meter) of the Plot No 2425 is found affected due to Fire/Blast incident dated 10.09.2022 (Copy of the Layout plan with marking affected area is attached here with). The area affected due to Blast/Fire is around 758.56 sq. mtrs. that is approximately 8% of the total area of the factory premises.

    (ii) The area that has not been affected due to the Blast/Fire that took place on 10.09.2022 is Storage tank area, Utility area, Lab

& Pilot plant Building area wherein only Research and Developmental activities are being carried out and there are no plant and machineries installed and is vacant as on date, Production plant section-II and admin building (windows of which are broken)

(iii) As informed by factory inspector, The Directorate of Industrial Safety and Health report is in process and is awaited.

ACTION TAKEN

- Gujarat Pollution Control Board has issued Closure Direction to unit under section – 31(A) of the Air Act – 1981 with immediate effect and imposed Rs. 1 Crore interim Environmental Damage Compensation (EDC) with following conditions: **[Copy of issued Closure Direction is attached as "Annexure – H"]**
  - (i) To comply with the Directorate of Industrial Safety and Health directions and submit its compliance report.
  - (ii) To submit safety Audit report, HAZOP study report & PLI policy.
  - (iii) To collect & dispose generated wastewater, burned/Partially burned material due to fire incident in a scientific manner and submit details.
- As per Closure Direction issued by the Gujarat Pollution Control Board, unit has already paid Rs. 1 Crore as an interim EDC on 17.09.2022. The power supply of the unit has been disconnected by DGVCL on 19.09.2022 whereas the water supply of the unit has been disconnected on 17.09.2022 by GIDC, Sachin. **[Copy of disconnection letter of Power and water supply is attached as "Annexure-I"]**

Annexure - A

GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector 10-A, **Gandhinagar** 382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

"Consent to Establish"
(CTE-77387)

NO: GPCB/CTE-SRT-3173/ID_50114/ **Date: __/__/2016**

To,
M/s. Anupam Rasayan India Ltd.(Unit-6)
Plot No:- 2425, GIDC,
Sachin:- 394230,
Tal:- Chorasi, Dist:- Surat.

Sub: **Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981**
Ref: 1) Your application no. **103165** received Dated. **16/01/2016**

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish** for setting up of an industrial plant/activities at **Plot No:- 2425, GIDC, Sachin:- 394230, Tal:- Chorasi, Dist:- Surat.** For the R & D of the following items:-

Sr. No.	Product	Quantity
1)	Research & Development (R & D)Centre along with Pilot Plant no commercial purpose	1 MT/Month
Note:-		
	• Chemistry Competencies (Group/Molecule)	
	• Halogenated Compounds	
	• Hydrogenated Compounds	
	• Agro Intermediates & Finished Products	
	• Pharma intermediates & Finished Products	
	• Acetylated Compounds	
	• Acylated Compounds	
	• UV-Based Compounds	
	• Nitro & Dinitro Compounds	
	• Cyanation Compounds	
	• Compound from Grignard Reaction	
	• Triazine & Benzophenone Derivatives	

SUBJECT TO THE FOLLOWING CONDITIONS: -

1. **The validity of this order will be up to five years i.e. 15/01/2023**
2. **Unit shall maintain zero discharge of wastewater.**
3. **Steam shall be obtained from common Boiler of M/s. Sanjoo Dyeing & Printing Mills P.Ltd.**
4. **Size reactors will be as per letter submitted.**

CONDITIONS UNDER WATER ACT 1974:

1. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed **26.5 KL/Day. The effluent shall be treated into ETP and RO Plant, RO permeate shall re-used and RO reject shall be evaporated into the evaporator to maintain the Zero liquid discharge at all time. RO reject shall not be used for any purpose.**
2. The quantity of domestic waste water shall not exceed **3 KL/Day.**

3. The quantity of water to be used for the mfg. Process and other ancillary industrial operation shall not exceed **74 KL/Day.**

4. The effluent treatment plant consisting of the following units as proposed by you shall be installed.

- Collection tank
- Dosing tank
- Neutralization tank cum Equalization Tank
- Settling tank /Primary lamella
- Reactor 1
- Primary setting Tank
- Storage tank
- Filter press
- MEE feed tank
- Candle filter for MEE feed
- MEE
  ATFD System
- MEE Condensate Water Storage Tank
- Collection tank
- SBT system
- Sludge drying bed
- R.O.Plant
- Evaporator

5. Domestic waste water shall be disposed through septic tank/soak pit system.

6. The unit shall install meters for measuring category wise (category as given in water cess Act-1977 Schedule- II) consumption of water.

7. Unit shall also provide flow meter at ETP.

CONDITIONS UNDER AIR ACT 1981:

8. The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1)	Natural gas	For TFH only
2)	Diesel	45 Lit/Hr

9. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

10. The flue gas emission through TFH stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	TFH (250 U)	30	Multi cyclone Separator +	Particulate Matter	150 mg/NM^3
2	D.G.Set Stand by (500 KVA)	11	----------	SO_2 NO_x	100 ppm 50 ppm

11. The process emission through various stakes/vent of reactors,process,vessel shall conform to the following.

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1.	Reactors	15	Two stage Caustic Scrubber	HCl NO_x PM SO_x	100 mg/Nm³ 50 ppm 150 mg/Nm³ 40 mg/Nm³

12. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents chimney in order to facilitate sampling of gases being emitted into the atmosphere.

13. Ambient air quality within the premises of the industry shall conform to the following standards:-

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M3
PM 2.5	60 Microgram/M3
SO_2	80 Microgram/M3
NOx	80 Microgram/M3

14. All measures for the control of environmental pollution shall be provided before commencing production.

CONDITIONS UNDER HAZARDOUS WASTE :

15. Applicant shall have to comply with provisions of Hazardous Waste (Management & Handling & trans boundary Movement) Rules-2008 as amended from time to time.

15.1 The applicant shall obtain membership of common TSDF site for disposal of Haz. Waste as categorized in Hazardous Waste (Management & Handling & trans boundary Movement) Rules-2008 as amended from time to time.

15.2 The applicant shall obtain membership of common Haz. Waste incinerator for disposal of incinerable waste.

15.3 The applicant shall provide temporary storage facilities for each type of Haz. Waste as per Hazardous Waste (Management & Handling & trans boundary Movement) Rules-2008 as amended from time to time

GENERAL CONDITION :

16. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 3 meters width is developed.

17. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

18. In case of change of ownership/management the name and address of the new owners /partners/ directors/ proprietor should immediately be intimated to the Board.

19. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

20. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).

21. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. and 10 P.M. : 75 dB(A)
Between 10 P.M. and 6 A.M. : 70 dB(A)

22. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.

23. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property .in that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(K.C.Mistry)
Senior Environmental Scientist

Annexure - B

F. No. J-11011/272/2017-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi -3

Dated: 07th August, 2017

To

M/s Anupam Rasayan India Limited (Unit-VI)
Plot No. 2423 & 2425, GIDC Estate Sachin
Taluka Choryasi, District Surat (Gujarat)

Sub: Bulk drugs, bulk drug intermediates & specialty chemicals manufacturing unit (650 MTPM) at Plot No. 2423 & 2425, GIDC Estate Sachin, Taluka Choryasi, District Surat (Gujarat) by M/s Anupam Rasayan India Limited (Unit-VI)- Terms of Reference-reg.

Ref: Online Proposal No. IA/GJ/IND2/65026/2017 dated 30th May, 2017.

Sir,

This has reference to your online proposal no. IA/GJ/IND2/65026/2017 dated 30th May, 2017 along with project documents including form I, draft terms of references and pre-feasibility report (PFR) regarding the above mentioned project.

2. It is noted that the proposal is for terms of reference for bulk drugs, bulk drug intermediates & specialty chemicals manufacturing unit (650 MTPM) at Plot No. 2423 & 2425, GIDC Estate Sachin, Taluka Choryasi, District Surat (Gujarat) by M/s Anupam Rasayan India Limited (Unit-VI).

3. As per Form 1 and PFR, the proposed land area is 18,755 m^2. Industry will develop greenbelt in an area of 38% i.e.7195 m^2 out of 18,755m^2 of area of the project. The estimated project cost is Rs. 80 Crores. Total employment will be for 90 persons as direct & 20 persons as indirect for the proposed project. Industry purposes to allocate Rs. 2 Crores towards corporate social responsibility. It is reported that, no National parks, Wildlife sanctuaries, Biosphere reserves, Tiger/Elephant reserves, Wildlife corridors etc. lies within 10 km distance of the project site. Mindhola river is around 5.2 Km away from the project site.

4. All Synthetic Organic Chemicals Industry located in a notified industrial area/estate are listed at S.N. 5(f) of Schedule of Environmental Impact Assessment (EIA) Notification under Category 'B'. However, due to non functioning of SEIAA, Gujarat, the project has been considered under category 'B' and appraised at Central level by Expert Appraisal Committee (EAC).

5. It is informed that, ambient air quality monitoring was carried out at 8 locations during December- February, 2017.

6. Total water requirement will be 455 KL/Day, which will be met from GIDC water supply. Total 92 KL/Day (72 KL/Day industrial + 20 KL/Day domestic) of effluent shall be generated. Industrial effluent of 57 KL/Day generated from waste water process, washing

and scrubbing will be treated in ETP, and then after neutralized waste water shall go to CETP of M/s. GECL. In case of CETP becomes non- functional, it will be treated in MEE, solvent stripper, ATFD, RO, etc. for the treatment of effluent & RO Permeate will be reused within premises and RO Reject will be sent to MEE and 15 KL/Day waste water generated from cooling tower and boiler will be reused in scrubbing and washing purpose.

7. Power requirement will be 3000 KVA and will be met from DGVCL and 1025 KVA (2 nos.) D.G. Set (for emergency only). Proposed unit will have gas based boiler (10 TPH), thermopack heater (6000 U x 4 nos), D.G. set (2 nos.) & process vent (3 nos). Two Stage Water + Alkali Scrubber will be installed to control the emission from air pollution source.

8. The proposed products and by-products are:-

Products

S. No.	Name of Product	CAS No.	Proposed Capacity (MT/Month)
Acetylated Compounds			
1	2,4-Dichloro Acetophenone	2234-16-4	
2	2,5-Dichloro Acetophenone	2476-37-1	
3	4-Fluoro Acetophenone	403-42-9	
4	2,4-Dichloro-5-Fluoro Acetophenone	704-10-9	200
5	2,4-Dichloro Phenacyl Bromide	2631-72-3	
6	2,4-Dichloro Phenacyl Chloride	4252-78-2	
7	2,4-Dichlorobutero Phenone	66353-47-7	
Phenoxy Compounds / Dipheny! Ether Compounds			
8	2 -Chloro-4-(4-Chloro Phenoxy) Phenacyl Bromide	112110-16-4	
9	2-Chloro-4-(4-Chlorophenoxy) Acetophenone / 4-Acetyl-3,4'-Dichloro Diphenyl Ether	119851-28-4	200
10	3- Chloro-4-(2-Bromo Ethyl-4-Methyl-1,3-dioxolane-2-yl)-4-Chloro Diphenyl Ether	873012-43-2	
11	4-(2-Bromomethyl -4-propyl-1,3-dioxolane-2-yl)-1,3-Dichlorobenzene	60207-89-8	
Benzoic Acid Compounds			
12	5-Methyl-2,3-Pyridine Dicarboxylic Acid	112110-16-4	
13	3,4,5-Tri Methoxy Benzoic acid	118-41-2	
14	3,4,5-Tri Methoxy Toluene	6443-69-2	
15	1-(4-methoxyphenyl)-3-(4-tert-butylphenyl)propane-1,3-dione	87075-14-7	100
16	2-Ethylhexyl-2-Cyano-3,3-diphenyl-2-Propionate	6197-30-4	
17	2-Ethylhexyl(2E)-3-(4-methoxyphenyl)prop-2-enoate	5466-77-3	
18	2-Ethylhexyl-2-Hydroxybenzoate	118-60-5	
Advanced Specialty / Pharma Products			
19	4-[[4,6-bis[[4-(2-ethylhexoxy-oxomethyl]phenyl]amine]-1,3,5-triazin-2-	88122-99-0	150

	yl]amino]benzoic acid -2-ethylhexyl ester	
20	4, 4'-[[6-[[(1, 1-dimethylethyl)amino]carbonyl]phenyl]amino]-1, 3, 5-triazine-2, 4-diyl]diimino]bis-bis(2-ethyhexyl)benzoate.	154702-15-5
21	2-(2, 4-dihydroxyphenyl)-4, 6-bis (2, 4-dimethylphenyl)-1, 3, 5-triazine.	1668-53-7
22	4-n-Butyl Resorcinol	18979-61-8
23	4-n-Hexyl Resorcinol	136-77-6
24	Propanedionic 2,2'-(1,4-phenylenedimethylidyne)bis -1,1',3,3'-tetraethyl Ester	6337-43-5
25	2,4-dihydroxy Benzophenone	131-56-6
26	2-Hydroxyl-4-methoxyBenzophenone	131-57-7
27	2-Hydroxyl-4-(Octyl)Benzophenone	1843-05-6
28	2-Hydroxy-3,3,5-trimethyl Cyclohexyl Ester Benzoic Acid	118-56-9
29	4H-3,1-Benzoxazin-4-one,2,2'-(1,4-phenylene)bis-	18600-59-4
30	2-(4,6-diphenyl-1,3,5-triazin-2-yl)-5-(hexyloxy)phenol	147315-50-2
31	2-Hydroxy-4-Methoxy Benzophenone -5- Sulphonic acid	4065-45-6
32	Benzoic acid -4-[[(methylphenylamino)methylene]amino] Ethyl Ester	57834-33-0
33	2-(5-chloro-2H-benzotriazol-2-yl)-6- (1,1-dimethylethyl)-4-Methyl Phenol	3896-11-5
34	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-6-(1-methylpropyl)phenol	36437-37-3
35	2-(2H-benzotriazole-2-yl)-4,6 bis(1-methyl-1-Phenylethyl)phenol	70321-86-7
36	2-(2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	3846-71-7
37	2-(2H-benzotriazole-2-yl)-4-methyl phenol	2440-22-4
38	2-(5-chloro-2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	3864-99-1
39	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-phenol	3147-76-0
40	2,2'-methylene bis [6-(2H-benzotriazol-2-yl)-4-(1,1,3,3-tetramethylbutyl)phenol	103597-45-1
41	2-(2H-Benzotriazol-2-yl)-4-(1,1,3,3-tetramethybutyl)-Phenol	3147-75-9
42	2- Acetylphenothiazine	66311-94-3
43	2- Chlorophenothiazine	92-39-7
44	2- Trifluoromethyl Phenothiazine	92-30-8
45	2-Methoxy Phenothiazine	1771-18-2
46	2- Mercaptomethyl Phenothiazine	05-08-7643
47	Chlopromazine Hydrochloride	50-53-3
48	Bupropion	34911-55-2
49	2-(6-Methoxy napthalen-2-yl) Propionic Acid	22204-53-1

50	Citalopram Hydro Bromide	59729-33-8
51	Cyclobenzaprine Hydrochloride	303-53-7
52	Cyproheptadine Hydrochloride	129-03-3
53	Tamoxifen Citrate	10540-29-1
54	Doxepine Hydrochloride	1668-19-5
55	Doxylamine Succinate	469-21-6
56	Imatinib Mesylate	152459-95-5
57	Etoricoxib	202409-33-4
58	Dothiepin (Dosulepin) Hydrochloride	113-53-1
59	Flupentixol Dihydrochloride	2413-38-9
60	Ketamine Hydrochloride	6740-88-1
61	Losartan Potassium	114798-26-4
62	Teneligliptin Hydrobromide Hydrate	760937-92-6
63	Olmesartan Medoxomil	144689-24-7
64	Keto Loratadine	79794-75-5
65	Tedizolid Phosphate	856866-72-3
66	Enzalutamide	915087-33-1
67	Empagliflozin	864070-44-0
68	Dapagliflodin	461432-26-8
	Total production of all groups (1 to 4)	650

By-products

By- Products / Hazardous wastes		CAS No.	(MT/Month)
1	24-28 % Aluminum Chloride Solution	7446-70-0	2588
2	28 - 30% Hydrochloric Acid	7647-01-0	439
3	22 - 28% HBr Solution	10035-10-6	538
4	Dilute Sulphuric Acid	7664-93-9	706
5	15 - 20% Sodium Sulphate(Na_2SO_4) Solution	7757-82-6	330
6	Sodium Bromide Salt & Solution	7647-15-6	133
7	Sodium Sulphate Salt & Solution	7757-82-6	175
8	15-20% NaCl Salt & Solution	7647-14-5	1509
9	Potassium Bromide Salt & Solution	7758-02-3	32
10	Potassium Chloride Salt & Solution	7447-40-7	153
11	Aluminum Hydroxide Salt	21645-51-2	152
12	Sodium Bi sulphite Salt & Solution	7631-90-5	3655
13	Ammonium Chloride salt	12125-02-9	44
14	Sodium Acetate Salt	127-09-3	78
15	Ammonium Acetate Salt	631-61-8	550
16	Zink Chloride ($ZnCl_2$)Solution	7646-85-7	596
17	Magnesium Sulphate ($MgSO_4$)Salt	10034-99-8	61
18	Silica Oxide (SiO_2)	112926-00-8	110
	Total		11829

9. The proposal and draft terms of reference (ToR) was considered by the Expert Appraisal Committee (Industry -2) in its 24th meeting held during 14th-16th June, 2017. The Committee prescribed the following additional ToR along with standard ToR as available on the Ministry website, for preparation of EIA/EMP report:

Additional ToR

i. A layout plan earmarking space for development of greenbelt of atleast 10 m width along the periphery of the plant, with three layers of trees which can control/reduce the pollutant from the project, shall be submitted. At least 33 % of the area shall be developed as green area with trees. Trees shall be selected as per CPCB norms.

ii. Atleast 2.5 % of the total project cost may be earmarked towards Enterprise Social Commitment (ESC). PP shall submit a five year plan for ESC.

iii. Chemical name of the product with CAS No. number and the actual end use shall be provided.0

iv. Toxicity study (LC_{50}/LD_{50}) of the products shall be undertaken.

10 Based on the recommendations of the EAC, the Ministry of Environment, Forest and Climate Change, hereby accords terms of reference for preparation of EIA/EMP reports for the above said project, with the standard ToR applicable to the project and the additional ToR as specified above. Public consultation is exempted as per Section 7(i), III. Stage (3), Para (i)(b) of EIA Notification, as the project is located in the notified Industrial area/estate.

11. The final EIA/EMP reports shall be submitted to the Ministry as per [illegible] for consideration for environmental clearance, within 3 years as per Ministry's O.M. No. J-11013/41/2006-IA.II (I) dated 8th October, 2014.

12. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc.

7/8/2017

(S.K.Srivastava)
Scientist E

Copy to:-

1. The Chairman, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar-382 010 (Gujarat)
2. Guard File/Monitoring File/Website/Record File

F. No. J-11011/272/2017-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi -3

Dated: 2nd February, 2018

To

M/s Anupam Rasayan India Limited (Unit-VI)
Plot No. 2423 & 2425
GIDC Estate Sachin, Taluka Choryasi
District **Surat** (Gujarat)

Sub: Bulk drugs, bulk drug intermediates & specialty chemicals manufacturing unit at Plot No. 2423 & 2425, GIDC Estate Sachin, Taluka Choryasi, District Surat (Gujarat) by M/s Anupam Rasayan India Limited (Unit-VI)- Amendment in Terms of Reference-reg.

Sir,

This has reference to your online proposal no. IA/GJ/IND2/65026/2017 dated 12th August, 2017, on the above mentioned subject.

2. The Ministry had earlier granted terms of reference to the project 'Bulk drugs, bulk drug intermediates & specialty chemicals manufacturing unit (650 MTPM) at Plot No. 2423 & 2425, GIDC Estate Sachin, Taluka Choryasi, District Surat (Gujarat) by M/s Anupam Rasayan India Limited (Unit-VI) vide letter dated 7th August, 2017.

3. The Project Proponent sought amendment in the terms of reference for change in product mix from 68 no. of products envisaged earlier to 84 proposed now, without any change in total production capacity of 650 TPM and also no increase in pollution load. The revised details of products are as under:

S.No	Product	CAS No.	Capacity (TPM)
	Acetylated Compounds		
1	2,4-Dichloro Acetophenone	2234-16-4	200
2	2,5-Dichloro Acetophenone	2476-37-1	
3	4-Fluoro Acetophenone	403-42-9	
4	2,4-Dichloro-5-Fluoro Acetophenone	704-10-9	
5	2,4-Dichloro Phenacyl Bromide	2631-72-3	
6	2,4-Dichloro Phenacyl Chloride	4252-78-2	
7	2,4-Dichlorobutero Phenone	66353-47-7	
	Phenoxy Compounds / Diphenyl Ether Compounds		
8	2 -Chloro-4-(4-Chloro Phenoxy) Phenacyl Bromide	112110-16-4	200
9	2-Chloro-4-(4-Chlorophenoxy) Acetophenone / 4-Acetyl-3,4'-Dichloro Diphenyl Ether	119851-28-4	
10	3- Chloro-4-(2-Bromo Ethyl-4-Methyl-1,3-dioxolane-2-yl)-4-Chloro Diphenyl Ether	873012-43-2	

SKJ

11	4-(2-Bromomethyl -4-propyl-1,3-dioxolane-2-yl)-1,3-Dichlorobenzene	60207-89-8	
Benzoic Acid / Ester Compounds			
12	5-Methyl-2,3-Pyridine Dicarboxylic Acid	112110-16-4	100
13	3,4,5-Tri Methoxy Benzoic acid	118-41-2	
14	3,4,5-Tri Methoxy Toluene	6443-69-2	
15	1-(4-methoxyphenyl)-3-(4-tert-butylphenyl)propane-1,3-dione	87075-14-7	
16	2-Ethylhexyl-2-Cyano-3,3-diphenyl-2-Propionate	6197-30-4	
17	2-Ethylhexyl(2E)-3-(4-methoxyphenyl)prop-2-enoate	5466-77-3	
18	2-Ethylhexyl-2-Hydroxybenzoate	118-60-5	
19	2 – Amino 3-Chloro Benzoic Acid Methyl Ester	77820-58-7	
20	2- Nitro-5-Chloro-4-Methyl Benzoic Acid Iso Propyl Ester	1204518-43-3	
21	N-(2-Hydroxypropyl)-2-Picolylamine	68892-16-0	
Advanced Specialty / Pharma Products			
22	Ortho Phenylene Diamine	95-54-5	150
23	Meta Phenylene Diamine	108-45-2	
24	Para Phenylene Diamine	106-50-3	
25	Resorcinol / 1,3 Benzenediol / Meta Di Hydroxy Benzene	108-46-3	
26	Meta Amino Phenol	591-27-5	
27	2,4-Difluoro Aniline	367-25-9	
28	2,4- Difluoro Nitrobenzene	446-35-5	
29	2,6- Difluoro Aniline	5509-65-9	
30	1,2-Di Fluoro Benzene	367-11-3	
31	2-Amino Benzotrifluoride	88-17-5	
32	3 – Amino Benzotrifluoride	98-16-8	
33	4 – Amino Benzotrifluoride	455-14-1	
34	3,4-Difluoro Benzonitrile	64248-62-0	
35	4-[[4,6-bis[[4-(2-ethylhexoxy-oxomethyl]phenyl]amine]-1,3,5-triazin-2-yl]amino]benzoic acid -2-ethylhexyl ester	88122-99-0	
36	4, 4'-[[6-[[(1, 1-dimethylethyl)amino]carbonyl]phenyl]amino]-1, 3, 5-triazine-2, 4-diyl]diimino]bis-bis(2-ethyhexyl)benzoate.	154702-15-5	
37	2-(2, 4-dihydroxyphenyl)-4, 6-bis (2, 4-dimethylphenyl)-1, 3, 5-triazine.	1668-53-7	
38	4-n-Butyl Resorcinol	18979-61-8	

39	4-n-Hexyl Resorcinol	136-77-6
40	Propanedionic 2,2'-(1,4-phenylenedimethylidyne)bis -1,1',3,3'-tetraethyl Ester	6337-43-5
41	2,4-dihydroxy Benzophenone	131-56-6
42	2-Hydroxyl-4-methoxyBenzophenone	131-57-7
43	2-Hydroxyl-4-(Octyl)Benzophenone	1843-05-6
44	2-Hydroxy-3,3,5-trimethyl Cyclohexyl Ester Benzoic Acid	118-56-9
45	4H-3,1-Benzoxazin-4-one,2,2'-(1,4-phenylene)bis-	18600-59-4
46	2-(4,6-diphenyl-1,3,5-triazin-2-yl)-5-(hexyloxy)phenol	147315-50-2
47	2-Hydroxy-4-Methoxy Benzophenone -5-Sulphonic acid	4065-45-6
48	Benzoic acid -4-[[(methylphenylamino)methylene]amino] Ethyl Ester	57834-33-0
49	2-(5-chloro-2H-benzotriazol-2-yl)-6- (1,1-dimethylethyl)-4-Methyl Phenol	3896-11-5
50	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-6-(1-methylpropyl)phenol	36437-37-3
51	2-(2H-benzotriazole-2-yl)-4,6 bis(1-methyl-1-Phenylethyl)phenol	70321-86-7
52	2-(2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	3846-71-7
53	2-(2H-benzotriazole-2-yl)-4-methyl phenol	2440-22-4
54	2-(5-chloro-2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	3864-99-1
55	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-phenol	3147-76-0
56	2,2'-methylene bis [6-(2H-benzotriazol-2-yl)-4-(1,1,3,3-tetramethylbutyl)phenol	103597-45-1
57	2-(2H-Benzotriazol-2-yl)-4-(1,1,3,3-tetramethybutyl)-Phenol	3147-75-9
58	2- Acetyl phenothiazine	66311-94-3
59	2- Chlorophenothiazine	92-39-7
60	2- Trifluoromethyl Phenothiazine	92-30-8
61	2-Methoxy Phenothiazine	1771-18-2
62	2- Mercaptomethyl Phenothiazine	7643-08-5
63	Chlorpromazine Hydrochloride	50-53-3
64	Bupropion Base & Bupropion Hydrochloride	34911-55-2
65	2-(6-Methoxy napthalen-2-yl) Propionic Acid	22204-53-1
66	Citalopram Hydrobromide	59729-33-8

67	Cyclobenzaprine Hydrochloride	303-53-7	
68	Cyproheptadine Hydrochloride	129-03-3	
69	Tamoxifen Citrate	10540-29-1	
70	Doxepin Hydrochloride	1668-19-5	
71	Doxylamine Succinate	469-21-6	
72	Imatinib Mesylate	152459-95-5	
73	Etoricoxib	202409-33-4	
74	Dothiepin (Dosulepin) Hydrochloride	113-53-1	
75	Flupentixol Dihydrochloride	2413-38-9	
76	Ketamine Hydrochloride	6740-88-1	
77	Losartan Potassium	114798-26-4	
78	Teneligliptin Hydrobromide Hydrate	760937-92-6	
79	Olmesartan Medoxomil	144689-24-7	
80	Keto Loratadine	79794-75-5	
81	Tedizolid Phosphate	856866-72-3	
82	Enzalutamide	915087-33-1	
83	Empagliflozin	864070-44-0	
84	Dapagliflodin	461432-26-8	
Total Production of All Groups (1 to 4)			**650**

4. The proposal for amendment in terms of reference was considered by the Expert Appraisal Committee (Industry-2) in its meeting held on 20-22 December, 2017 in the Ministry. The Committee, after deliberations, recommended the proposed amendments in the ToR dated 7th August, 2017 in respect of change in product mix on the above lines, with all other terms and conditions remaining the same.

5. Based on the recommendations of the EAC, the Ministry of Environment, Forest and Climate Change, hereby accords amendment in terms of reference for preparation of EIA/EMP reports for the above said project.

2/2/2018

(S.K.Srivastava)
Scientist E

Copy to:-

1. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar- 10 (Gujarat)
2. Guard File/Monitoring File/Website/Record File

Annexure - C

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

"Consent to Establish-Amendment"
(CTE-94074)

BY R.P.A.D.
Date:

NO: GPCB/CTE-SRT-3173/ID_50114/
To,
M/s. Anupam Rasayan India Ltd.(Unit-6)
Plot No:- A-2423, 2425, GIDC,
Sachin:- 394230,
Tal:- Chorasi, Dist:- Surat.

Sub: **Consent to Establish (NOC)-Amendment under Section 25 of Water Act 1974 and Section 21 of Air Act 1981**
Ref: 1) Your application for CTE-Amendment no. 134651, received Dated. **15-03-2018,**

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish-Amendment** for **addition of new Plot No-2423 and GIDC Sachin, New products in existing** industrial plant/activities located at Plot No:- 2425, GIDC, Sachin:- 394230, Tal:- Chorasi, Dist:- Surat, for the manufacturing of the following items:-

Sr. No.	Product	Total quantity after CTE-Amendment
1)	Research & Development (R&D) centre along with Pilot Plant to no commercial purpose	1 MT/Month
	Note: • Chemistry Competencies (Group/Molecule) • Halogenated Compounds • Hydrogenation Compounds • Agro Intermediate & Finished products • Pharma intermediates & Finished products • Acetylated Compounds • Acrylated Compounds • UV-Based Compounds • Nitro & Dinitro Compounds • Cyanation Compounds • Compound from Grinard Reaction • Triazine Benzophenone derivatives	
Sr. No.	**NAME OF PRODUCT**	**Total quantity after CTE-Amendment**
	Acetylated Compounds	
1	2,4-Dichloro Acetophenone	

2	2,5-Dichloro Acetophenone	200
3	4-Fluoro Acetophenone	
4	2,4-Dichloro-5-Fluoro Acetophenone	
5	2,4-Dichloro Phenacyl Bromide	
6	2,4-Dichloro Phenacyl Chloride	
7	2,4-Dichlorobutero Phenone	
	Phenoxy Compounds / Diphenyl Ether Compounds	
8	2 -Chloro-4-(4-Chloro Phenoxy) Phenacyl Bromide	200
9	2-Chloro-4-(4-Chlorophenoxy) Acetophenone / 4-Acetyl-3,4'-Dichloro Diphenyl Ether	
10	3- Chloro-4-(2-Bromo Ethyl-4-Methyl-1,3-dioxolane-2-yl)-4-Chloro Diphenyl Ether	
11	4-(2-Bromomethyl -4-propyl-1,3-dioxolane-2-yl)-1,3-Dichlorobenzene	
	Benzoic Acid / Ester Compounds	
12	5-Methyl-2,3-Pyridine Dicarboxylic Acid	100
13	3,4,5-Tri Methoxy Benzoic acid	
14	3,4,5-Tri Methoxy Toluene	
15	1-(4-methoxyphenyl)-3-(4-tert-butylphenyl)propane-1,3-dione	
16	2-Ethylhexyl-2-Cyano-3,3-diphenyl-2-Propionate	
17	2-Ethylhexyl(2E)-3-(4-methoxyphenyl)prop-2-enoate	
18	2-Ethylhexyl-2-Hydroxybenzoate	
19	2 – Amino 3-Chloro Benzoic Acid Methyl Ester	
20	2- Nitro-5-Chloro-4-Methyl Benzoic Acid Iso Propyl Ester	
21	N-(2-Hydroxypropyl)-2-Picolylamine	
	Advanced Specialty / Pharma Products	
22	Ortho Phenylene Diamine	150
23	Meta Phenylene Diamine	
24	Para Phenylene Diamine	
25	Resorcinol / 1,3 Benzenediol / Meta Di Hydroxy Benzene	
26	Meta Amino Phenol	
27	2,4-Difluoro Aniline	
28	2,4- Difluoro Nitrobenzene	
29	2,6- Difluoro Aniline	
30	1,2-Di Fluoro Benzene	
31	2-Amino Benzotrifluoride	
32	3 – Amino Benzotrifluoride	
33	4 – Amino Benzotrifluoride	
34	3,4-Difluoro Benzonitrile	
35	4-[[4,6-bis[[4-(2-ethylhexoxy-oxomethyl]phenyl]amine]-1,3,5-triazin-2-yl]amino]benzoic acid -2-ethylhexyl ester	
36	4, 4'-[[6-[[(1, 1-dimethylethyl)amino]carbonyl]phenyl]amino]-1, 3, 5-triazine-2, 4-diyl]diimino]bis-bis(2-ethyhexyl)benzoate.	
37	2-(2, 4-dihydroxyphenyl)-4, 6-bis (2, 4-dimethylphenyl)-1, 3, 5-triazine.	

38	4-n-Butyl Resorcinol
39	4-n-Hexyl Resorcinol
40	Propanedionic 2,2'-(1,4-phenylenedimethylidyne)bis -1,1',3,3'-tetraethyl Ester
41	2,4-dihydroxy Benzophenone
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43	2-Hydroxyl-4-(Octyl)Benzophenone
44	2-Hydroxy-3,3,5-trimethyl Cyclohexyl Ester Benzoic Acid
45	4H-3,1-Benzoxazin-4-one,2,2'-(1,4-phenylene)bis-
46	2-(4,6-diphenyl-1,3,5-triazin-2-yl)-5-(hexyloxy)phenol
47	2-Hydroxy-4-Methoxy Benzophenone -5- Sulphonic acid
48	Benzoic acid -4-[[(methylphenylamino)methylene]amino] Ethyl Ester
49	2-(5-chloro-2H-benzotriazol-2-yl)-6- (1,1-dimethylethyl)-4-Methyl Phenol
50	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-6-(1-methylpropyl)phenol
51	2-(2H-benzotriazole-2-yl)-4,6 bis(1-methyl-1-Phenylethyl)phenol
52	2-(2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol
53	2-(2H-benzotriazole-2-yl)-4-methyl phenol
54	2-(5-chloro-2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol
55	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-phenol
56	2,2'-methylene bis {6-(2H-benzotriazol-2-yl)-4-(1,1,3,3-tetramethylbutyl)phenol
57	2-(2H-Benzotriazol-2-yl)-4-(1,1,3,3-tetramethybutyl)-Phenol
58	2- Acetylphenothiazine
59	2- Chlorophenothiazine
60	2- Trifluoromethyl Phenothiazine
61	2-Methoxy Phenothiazine
62	2- Mercaptomethyl Phenothiazine
63	Chlopromazine Hydrochloride
64	Bupropion Hydrochloride
65	2-(6-Methoxy napthalen-2-yl) Propionic Acid
66	Citalopram Hydro Bromide
67	Cyclobenzaprine Hydrochloride
68	Cyproheptadine Hydrochloride
69	Tamoxifen Citrate
70	Doxepine Hydrochloride
71	Doxylamine Succinate
72	Imatinib Mesylate
73	Etoricoxib
74	Dothiepin (Dosulepin) Hydrochloride
75	Flupentixol Dihydrochloride
76	Ketamine Hydrochloride
77	Losartan Potassium
78	Teneligliptin Hydrobromide Hydrate
79	Olmesartan Medoxomil
80	Keto Loratadine
81	Tedizolid Phosphate

82	Enzalutamide		
83	Empagliflozin		
84	Dapagliflodin		
	Total Production of All Groups (1 to 4)		**650**

SUBJECT TO THE FOLLOWING CONDITIONS: -

1. **The validity of this order will be up to years i.e. 29-06-2023.**
2. **Steam will be obtained from common Boiler of M/s. Sanjoo Dyeing & Printing Mills Pvt. Ltd-Sachin. However, unit will install 10 MT Gas based Steam Boiler as stand by utility system.**
3. **Concentrate Raw Effluent shall be disposed off to Common MEE-facilities of M/s. Globe Enviro Care Limited (GECL) - Sachin / Mahavir Eco Project Pvt. Ltd. (MEPL)- Sachin for spray drying.**
4. **The applicant shall have to obtain the Environment Clearance from the relevant authority under the EIA Notification dated 14/09/2006. You shall not commence any activity for proposed products till EC from competent authority is obtained.**
5. **Applicant shall apply for the CCA of this Board before starting the commercial production.**
6. **Industry shall not use any raw material or carry out any activities which attracts provision of Rule 9 of Hazardous and Other Waste (Management & Transboundary) Rules 2016.**
7. **Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).**
8. **Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.**

CONDITIONS UNDER WATER ACT 1974:

1. Water Source: - Sachin Notified Area Authority.
2. The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 44 KL/Day to 435 KL/Day.
3. The quantity of the water consumption for domestic purpose, after proposed expansion, shall be increased from 3 KL/Day to 20 KL/Day.
4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after proposed expansion, shall be increased from 25 KL/Day to 72 KL/Day.
5. Industrial effluent of 57 KL/Day generated from manufacturing activities, washing and scrubbing will be treated in ETP, and then after neutralized wastewater shall go to common MEE facilities of either M/s. Globe Enviro Care Limited (GECL)-Sachin M/s. Mahavir Eco Project Pvt. Ltd. (MEPL) - Sachin. In case of common MEE facilities of M/s. Globe Enviro Care Limited (GECL) / spray dyeing facility of M/s. Mahavir Eco Project Pvt. Ltd. (MEPL) goes to non-operational condition, than unit shall operate their captive system and effluent will **be treated in In-house MEE After passing through Solvent Stripper. 10 KL/Day of Boiler Blow** Down Water shall be recycled back into the scrubber and 5 KL/Day of Cooling Tower Blow Down shall be recycled back in to the washing purpose. If any RO reject is generated it shall go to MEE.
6. The effluent treatment plant consisting of the following units, as proposed by you, shall be installed.
   - Oil & Grease Traps
   - Collection tank

- Neutralization cum Equalization Tank
- Settling tank / Primary lamella
- Reactor-I
- Primary Settling tank
- Storage tank
- Filter Press
- MEE Feed tank
- Multi Effect Evaporator (MEE)
- ATFD System (Agitated Thin Film Dryer)
- MEE Condensate water storage tank
- Collection tank
- SBT System (Soil Bio Technology based Bio Reactor System)
- Sludge Drying Bed (SDB)
- R.O Plant

7. The quantity of the domestic waste water (Sewage) generated, after proposed expansion, shall be increased from 3 KL/Day to 20 KL/Day.
8. Domestic effluent shall be disposed off through septic tank/soak pit system. Looking to quantity unit should explore possibility of STP or treat with industrial waste water.

CONDITIONS UNDER AIR ACT 1981:

9. The following shall be used as fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	Steam Boiler (10 MT/Hr)	Natural Gas	1670 SCM/Day
2)	Thermopack (600 U, 4 nos)	Natural Gas	5000 SCM/Day
3)	D.G.Set (2050 KVA×1, 1025 KVA×2)	Diesel	300 lit/day

10. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
11. The flue gas emission through Steam Boiler,Thermo Pack and D.G.Sets stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
1	Steam Boiler (10 MT/Hr) Stand by-Proposed	15 (Common Stack)	Particulate Matter	150 mg/NM^3
			SO_2	100 ppm
			NO_x	50 ppm
	Thermopack Unit – 4 Nos. (600 U) each		Particulate Matter	150 mg/NM^3
			SO_2	**100 ppm**
			NO_x	50 ppm
2	D. G. Set - 3 Nos (2050 KVA × 1 No. 1025 KVA × 2 No., Proposed) In place of existing D.G.Set (500 KVA)	11 (each)	Particulate Matter	150 mg/NM^3
			SO_2	100 ppm
			NO_x	50 ppm

12. The process emission through various stakes/vent of reactors,process,vessel shall conform to the following.

Stack No.	Stack attached to	Stack height in Meter min 11 M from GL	Air Pollution Control System	Parameters	Permissible Limit
1.	Reaction Vessel	4	Two stage Scrubber (First Stage Water and second stage Caustic Scrubber)	HBr	30 mg/Nm^3
2	Reaction Vessel	4	Two stage Scrubber (First Stage Water and second stage Caustic Scrubber)	HCl SO_x	20 mg/Nm^3 40 mg/Nm^3
3	Reaction Vessel	4	Two stage Water Scrubber	NH_3	175 mg/Nm^3

13. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents chimney in order to facilitate sampling of gases being emitted into the atmosphere.
14. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M3
PM 2.5	60 Microgram/M3
SO_2	80 Microgram/M3
NOx	80 Microgram/M3

15. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and70 dB (A) during night time. Daytime is reckoned in between 6a.m. and10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

16. **D.G. Sets Conditions**

The D.G. Set shall have acoustic enclosure and shall comply sith the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G.Sets standards:-

The flue gas emission through stack attached to D.G.Sets shall conform to the following standards.

a) The minimum height of stack to be provided with each of the generator set shall be **H=h + 0.2 (KVA) 1/2, where H= Total stack height in meter, h= height of the building** in meters where or by the side of which the generator set is installed.

b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically. at the users end.

c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic

treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.

f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.

g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use

CONDITIONS UNDER HAZARDOUS WASTE RULES:

17. Applicant shall have to comply with provisions of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
18. The applicant shall obtain membership of common TSDF site for disposal of Hazardous waste as categorized in Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
19. The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.
20. The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
21. The applicant shall obtain registration/authorization for recycling/reprocessing any hazardous waste before procuring material/starting production as per HW Rules 2016.
22. The applicant shall obtain authorization for recovery/reuses of any hazardous waste material as per HW Rules 2016.

GENERAL CONDITION :

23. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 3 meters width is developed.
24. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
25. In case of change of ownership/management the name and address of the new owners /partners/ directors/ proprietor should immediately be intimated to the Board.
26. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
27. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
28. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. and 10 P.M. : 75 dB(A)
Between 10 P.M. and 6 A.M. : 70 dB(A)

29. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
30. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property .in that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

24/8/2015

(Smt U.K. Upadhyay)
Environmental Engineer

Annexure - D

S. M. SAIYAD, IFS
MEMBER SECRETARY
SEIAA (GUJARAT)

सत्यमेव जयते

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY GUJARAT

Government of Gujarat

No. SEIAA/GUJ/EC/5(f)/1150 /2019 **Date: 23 AUG 2019** By R P A D

Time Limit

Sub: Environment Clearance to M/s. Anupam Rasayan India Ltd. (Unit-6) for setting up of Synthetic Organic Chemicals manufacturing plant at Plot No. 2423 & 2425, Sachin GIDC Estate, Sachin, Dist.: Surat. In Category 5(f) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/IND2/37213/2017.

Dear Sir,

This has reference to your application along with EIA report dated **08/06/2019** submitted to SEIAA, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006 and additional information / documents submitted vide letter dated 25/06/2019 to the SEAC.

The proposal is for Environmental Clearance to **M/s. Anupam Rasayan India Ltd. (Unit-6) for setting up of Synthetic Organic Chemicals manufacturing plant at Plot No. 2423 & 2425, Sachin GIDC Estate, Sachin, Dist.: Surat.** It is a proposed unit for manufacturing following products, which falls in the category - 5(f) of the schedule of the EIA Notification-2006:

Sr. No	NAME OF PRODUCT	CAS No.	QUANTITY (MT/MONTH)	END USE OF PRODUCT
1	2,4-Dichloro Acetophenone	2234-16-4	200	As a Raw Material in Pharma Products
2	2,5-Dichloro Acetophenone	2476-37-1		
3	4-Fluoro Acetophenone	403-42-9		
4	2,4-Dichloro-5-Fluoro Acetophenone	704-10-9		
5	2,4-Dichloro Phenacyl Bromide	2631-72-3		
6	2,4-Dichloro Phenacyl Chloride	4252-78-2		
7	2,4-Dichlorobutero Phenone	66353-47-7		
Phenoxy Compounds / Diphenyl Ether Compounds				
8	2 -Chloro-4-(4-Chloro Phenoxy) Phenacyl Bromide	112110-16-4	200	As a Raw Material in Pharma Products
9	2-Chloro-4-(4-Chlorophenoxy) Acetophenone / 4-Acetyl-3,4'-Dichloro Diphenyl Ether	119851-28-4		
10	3- Chloro-4-(2-Bromo Ethyl-4-Methyl-1,3-dioxolane-2-yl)-4-Chloro Diphenyl Ether	873012-43-2		
11	4-(2-Bromomethyl -4-propyl-1,3-dioxolane-2-yl)-1,3-Dichlorobenzene	60207-89-8		
Benzoic Acid / Ester Compounds				
12	5-Methyl-2,3-Pyridine Dicarboxylic Acid	112110-16-4	100	As a Raw Material in Pharma Products
13	3,4,5-Tri Methoxy Benzoic acid	118-41-2		
14	3,4,5-Tri Methoxy Toluene	6443-69-2		
15	1-(4-methoxyphenyl)-3-(4-tert-butylphenyl)propane-1,3-dione	87075-14-7		
16	2-Ethylhexyl-2-Cyano-3,3-diphenyl-2-Propionate	6197-30-4		
17	2-Ethylhexyl(2E)-3-(4-methoxyphenyl)prop-2-enoate	5466-77-3		
18	2-Ethylhexyl-2-Hydroxybenzoate	118-60-5		
19	2 – Amino 3-Chloro Benzoic Acid Methyl Ester	77820-58-7		
20	2- Nitro-5-Chloro-4-Methyl Benzoic Acid Iso Propyl Ester	1204518-43-3		
21	N-(2-Hydroxypropyl)-2-Picolylamine	68892-16-0		
Advanced Specialty / Pharma Products				
22	Ortho PhenyleneDiamine	95-54-5	150	As a Raw Material in Pharma Products
23	Meta PhenyleneDiamine	108-45-2		
24	Para PhenyleneDiamine	106-50-3		
25	Resorcinol / 1,3 Benzenediol / Meta Di Hydroxy Benzene	108-46-3		
26	Meta Amino Phenol	591-27-5		
27	2,4-Difluoro Aniline	367-25-9		

28	2,4- Difluoro Nitrobenzene	446-35-5		
29	2,6- Difluoro Aniline & its intermediate (2,6 Difluoro Benzamide)	5509-65-9 (Intermediate CAS: 18063-03-1)		
30	1,2-Di Fluoro Benzene	367-11-3		
31	2-Amino Benzotrifluoride	88-17-5		
32	3 – Amino Benzotrifluoride	98-16-8		
33	4 – Amino Benzotrifluoride	455-14-1		
34	3,4-Difluoro Benzonitrile	64248-62-0		
35	4-[[4,6-bis[[4-(2-ethylhexoxy-oxomethyl]phenyl]amine]-1,3,5-triazin-2-yl]amino]benzoic acid -2-ethylhexyl ester	88122-99-0		
36	4, 4'-[[6-[[(1, 1-dimethylethyl)amino]carbonyl]phenyl]amino]-1, 3, 5-triazine-2, 4-diyl]diimino]bis-bis(2-ethyhexyl)benzoate.	154702-15-5		
37	2-(2, 4-dihydroxyphenyl)-4, 6-bis (2, 4-dimethylphenyl)-1, 3, 5-triazine.	1668-53-7		
38	4-n-Butyl Resorcinol	18979-61-8		
39	4-n-Hexyl Resorcinol	136-77-6		
40	Propanedionic 2,2'-(1,4-phenylenedimethylidyne)bis - 1,1',3,3'-tetraethyl Ester	6337-43-5		
41	2,4-dihydroxy Benzophenone	131-56-6		
42	2-Hydroxyl-4-methoxyBenzophenone	131-57-7		
43	2-Hydroxyl-4-(Octyl)Benzophenone	1843-05-6		
44	2-Hydroxy-3,3,5-trimethyl Cyclohexyl Ester Benzoic Acid	118-56-9		
45	4H-3,1-Benzoxazin-4-one,2,2'-(1,4-phenylene)bis-	18600-59-4		
46	2-(4,6-diphenyl-1,3,5-triazin-2-yl)-5-(hexyloxy)phenol	147315-50-2		
47	2-Hydroxy-4-Methoxy Benzophenone -5- Sulphonic acid	4065-45-6		
48	Benzoic acid -4-[[(methylphenylamino)methylene]amino] Ethyl Ester	57834-33-0		
49	2-(5-chloro-2H-benzotriazol-2-yl)-6- (1,1-dimethylethyl)-4-Methyl Phenol	3896-11-5		
50	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-6-(1-methylpropyl)phenol	36437-37-3		
51	2-(2H-benzotriazole-2-yl)-4,6 bis(1-methyl-1-Phenylethyl)phenol	70321-86-7		
52	2-(2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	3846-71-7		
53	2-(2H-benzotriazole-2-yl)-4-methyl phenol	2440-22-4		
54	2-(5-chloro-2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	3864-99-1		
55	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethyletnyl)-phenol	3147-76-0		
56	2,2'-methylene bis [6-(2H-benzotriazol-2-yl)-4-(1,1,3,3-tetramethylbutyl)phenol	103597-45-1		
57	2-(2H-Benzotriazol-2-yl)-4-(1,1,3,3-tetramethybutyl)-Phenol	3147-75-9		
58	2- Acetylphenothiazine	66311-94-3		
59	2- Chlorophenothiazine	92-39-7		
60	2- Trifluoromethyl Phenothiazine	92-30-8		
61	2-Methoxy Phenothiazine	1771-18-2		
62	2- Mercaptomethyl Phenothiazine	7643-08-5		
63	Chlopromazine Hydrochloride	50-53-3		used to control hiccups, reduce anxiety and treat nausea and vomiting
64	Bupropion Hydrochloride	34911-55-2		antidepressants
65	2-(6-Methoxy napthalen-2-yl) Propionic Acid	22204-53-1		As a Raw Material in Naproxen
66	Citalopram Hydro Bromide	59729-33-8		Antidepressants
67	Cyclobenzaprine Hydrochloride	303-53-7		to treat skeletal muscle

68	Cyproheptadine Hydrochloride	129-03-3		Antihistamine
69	Tamoxifen Citrate	10540-29-1		Anti Cancer
70	Doxepine Hydrochloride	1668-19-5		antidepressants
71	Doxylamine Succinate	469-21-6		antihistamine
72	ImatinibMesylate	152459-95-5		Anti Cancer
73	Etoricoxib	202409-33-4		for the treatment of rheumatoid arthritis, psoriatic arthritis, osteoarthritis, ankylosing spondylitis, chronic low back pain, acute pain, and gout
74	Dothiepin (Dosulepin) Hydrochloride	113-53-1		antidepressant
75	FlupentixolDihydrochloride	2413-38-9		Antipsychotic
76	Ketamine Hydrochloride	6740-88-1		anesthetic
77	Losartan Potassium	114798-26-4		to treat high blood pressure
78	TeneligliptinHydrobromide Hydrate	760937-92-6		Anti Cancer
79	OlmesartanMedoxomil	144689-24-7		to treat high blood pressure
80	KetoLoratadine	79794-75-5		antihistamine
81	Tedizolid Phosphate	856866-72-3		antibiotic
82	Enzalutamide	915087-33-1		anti-androgen
83	Empagliflozin	864070-44-0		Anti Diabetes
84	Dapagliflodin	461432-26-8		Anti Diabetes
Total Production of All Groups (1 to 4)			**650**	

The project activity is covered in 5(f) and is of 'B' Category. Since, the proposed project is located in notified industrial area, public consultation is not required as per paragraph 7(i) (III) (i) (b) of the Environment Impact Assessment Notification-2006.

The SEAC, Gujarat vide their letter dated **12/07/2019** had recommended to the SEIAA, Gujarat, to grant the Environment Clearance for the above-mentioned project based on its meeting held on **27/06/2019**. The proposal was considered by SEIAA, Gujarat in its meeting held on **15/07/2019** at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. CONDITIONS :

A.1 SPECIFIC CONDITION :

1. Close loop solvent recovery with adequate condenser/chilling system shall be provided to recover solvent vapors in such a manner that recovery shall be maximum. Recovered solvent shall be reused in the process within premises.
2. Unit shall explore the possibilities for environment friendly methods for disposal of Incinerable & land fillable wastes before sending to CHWIF/TSDF sites.
3. Leak Detection and Repair (LDAR) program shall be prepared and implemented as per the CPCB guidelines. LDAR Logbooks shall be maintained.
4. Unit shall comply all the conditions & recommendations mentioned in the guidelines for the management of the spent solvents published by GPCB in letter and spirit.
5. Unit shall have to adhere to the prevailing area specific policies of GPCB with respect to the discharge of pollutants, and shall carry out the project development in accordance & consistence with the same.
6. Flame proof electric fittings shall be provided within premises.
7. Safety measures for Hazardous chemical handling as per PESO standards shall be provided.
8. Unit shall adopt proper methods for segregation of waste water streams based on characteristics at source and its sound management keeping in view direction under section 18 (1) (b) of the Water (Prevention and Control of Pollution) act, 1974 issued by CPCB regarding compliance of CETP.
9. Unit shall explore the possibilities for environment friendly methods for disposal of Incinerable & land fillable wastes before sending to CHWIF/TSDF sites.
10. All measures shall be taken to prevent soil and ground water contamination.
11. The project proponent must strictly adhere to the stipulations made by the Gujarat Pollution Control Board, State Government and/or any other statutory authority.
12. The National Ambient Air Quality Emission Standards issued by the Ministry vide G. S. R. No. 826 (E) dated 16th

November, 2009 shall be complied with.

13. National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G. S. R. 608 (E) dated 21/07/2010 and amended from time to time shall be followed.
14. Unit shall provide Continuous Emission Monitoring System [CEMS] and an arrangement shall also be done for reflecting the online monitoring results on the company's server, which can be assessable by the GPCB on real time basis.

A. 2 WATER :

15. Total water requirement for the project shall not exceed 455 KLD. Unit shall reuse 28 KLD Hence, fresh water requirement shall not exceed 427 KLD and it shall be met through GIDC water supply only. Prior permission from the concerned authority shall be obtained for withdrawal of water.
16. The industrial effluent generation from the project shall not exceed 74 KLD.
17. Entire effluent generated from process and washing 47.0 KLD shall be first treated in solvent stripper followed by primary ETP and treated effluent shall be sent to Common MEE of Globe Enviro Care Ltd for final treatment and disposal.
18. In case of non-operation of Common MEE, concentrated stream shall be treated in in-house MEE. In that case concentrated stream shall be subjected to in-house Stripper followed by Primary ETP & MEE with ATFD. Condensate (40 KLD) shall be reused for Boiler after conforming the GPCB/CPCB/MoEF&CC norms and in that case fresh water requirement shall not exceed 387 KL/day.
19. Entire effluent generated from boiler blow down & cooling tower blow down 15 KLD shall be passed through RO, RO – Permeate 10 KLD shall be reused back in process and 5 KLD RO – Reject shall be disposed into ETP along with process and washing effluent which will be finally sent to Common MEE of Globe Enviro Care Ltd for final treatment and disposal.
20. Domestic wastewater generation shall not exceed 18 KL/Day and it shall be treated in STP and treated effluent shall be used in (1) Gardening – 5 KLD, (2) Washing – 5 KLD & (3) Cleaning (Domestic) – 8 KLD.
21. During monsoon season when treated sewage may not be required for the plantation / Gardening / Green belt purpose, it shall be stored within premises. There shall be no discharge of waste water outside the premises in any case.
22. Unit shall provide buffer water storage tank of adequate capacity for storage of treated waste water during rainy days.
23. Unit shall provide adequate effluent treatment plant (ETP), STP for treatment of industrial effluent and domestic sewage and it shall be operated regularly and efficiently so as to achieve the GPCB/CPCB/MoEF&CC norms.
24. The unit shall provide metering facility at the inlet and outlet of the ETP, STP, reuse line and maintain records for the same.
25. Proper logbooks of ETP & RO operation, chemical consumption in ETP, quantities and qualities of effluent discharge to M/s GECL, power consumption etc. shall be maintained and shall be furnished to the GPCB from time to time.

A. 3 AIR:

26. Unit shall not exceed fuel consumption for Steam Boiler, TFH and stand-by DG set as mentioned below:

Sr. no.	Source of emission With Capacity	Stack Height (meter)	Type of Fuel	Quantity of Fuel MT/Day	Type of emissions i.e. Air Pollutants	Air Pollution Control Measures (APCM)
1	Steam Boiler (10 MT/hr)	15	Natural Gas	1670 SCM/DAY	SPM SO_2 NOx	As Natural Gas shall be use, about 15 meters stack height shall be provided.
2	Thermopack Unit – 4 Nos, Capacity : 600 U each	15	Natural Gas	5000 SCM/DAY		
3	D. G. Set - 3 Nos Capacity: 2050 KVA × 1 1025 KVA 2	15	Diesel	300 lit/Day		Adequate Stack Height

27. Unit shall provide adequate APCM with flue gas generation sources as mentioned above:
28. Unit shall provide adequate APCM with process gas emission as mentioned below:

Sr. no.	Specific Source of emission (Name of the Product & Process)	Type of emission	Stack/Vent Height (meter)	Air Pollution Control Measures (APCM)
1	Process Vent-1 (Bromination)	HBr	11	Two Stage Scrubber (1st Water & 2nd Caustic)
2	Process Vent-2 (Chlorination)	HCl SO_2	11	Two Stage Scrubber (1st Water & 2nd Caustic)
3	Process Vent-3 (Ammoniation)	NH_3	11	Two Stage Water Scrubber

29. The fugitive emission in the work zone environment shall be monitored. The emission shall conform to the standards

prescribed by the concerned authorities from time to time (e.g. Directors of Industrial Safety & Health). Following indicative guidelines shall also be followed to reduce the fugitive emission.

- Internal roads shall be either concreted or asphalted or paved properly to reduce the fugitive emission during vehicular movement.
- Air borne dust shall be controlled with water sprinklers at suitable locations in the plant.
- A green belt shall be developed all around the plant boundary and also along the roads to mitigate fugitive & transport dust emission.

30. Regular monitoring of Volatile Organic Compounds (VOCs) shall be carried out in the work zone area and ambient air.
31. For control of fugitive emission, VOCs, following steps shall be followed :
    a. Closed handling and charging system shall be provided for chemicals.
    b. Reflux condenser shall be provided over Reactors / Vessels.
    c. Pumps shall be provided with mechanical seals to prevent leakages.
32. Air borne dust at all transfers operations/ points shall be controlled either by spraying water or providing enclosures.
33. Solvent management shall be carried out as follows :
    - Measures shall be taken to reduce the process vapors emissions as far as possible. Use of toxic solvents shall be minimum. All venting equipment shall have vapour recovery system
    - Reactor shall be connected to adequate chilling system to condensate solvent vapors and reduce solvent losses.
    - Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
    - The condensers shall be provided with sufficient HTA and residence time so as to achieve maximum solvent recovery.
    - Solvents shall be stored in a separate space specified with all safety measures.
    - Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
    - Solvent storage and handling area shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
34. Regular monitoring of ground level concentration of SPM, PM10, PM2.5, SO2, NOX, O3, Pb, NH3, As, Ni, Cl2, VOCs, C6H6 & CO shall be carried out in the impact zone and its records shall be maintained. Ambient air quality levels shall not exceed the standards stipulated by the GPCB. If at any stage these levels are found to exceed the prescribed limits, necessary additional control measures shall be taken immediately. The location of the stations and frequency of monitoring shall be decided in consultation with the GPCB.

A. 4 SOLID / HAZARDOUS WASTE:

35. All the hazardous waste management shall be taken care as mentioned below:

Sr. no	Type/Name of Hazardous waste	Source of generation	Category and Schedule as per HW Rules.	Quantity (MT/Annum)	Disposal Method
1	ETP Sludge	ETP	SCH-I/ 35.3	432	Collection, Storage, Transportation and dispose to TSDF
2	Used Oil	Thermo Pack / Pumps	SCH-I/ 5.1	100 Liter	Collection, Storage, Transportation, Disposal by selling to registered recycler
3	Discarded Drums /Liners/Bags	Product/ Raw Materials	SCH-I/ 33.1	12600 Nos	Collection, Storage, Transportation, Disposal by selling to registered recycler
4	Inorganic Process waste (Iron sludge)	Process	SCH-I/ 26.1	3060	Collection, Storage, Transportation and send for coprocessing to cement industries
5	Distillation Residue	Distillation	SCH-I/ 20.3	920	Collection, Storage, Transportation and dispose to CO-processing in cement industries OR common incineration Site
6	Stripper Sludge	Solvent stripper	SCH-I/ 35.3	660	
7	Evaporation salt (MEE Salt)*	MEE	SCH-I/ 35.3	1284	Collection, Storage, Transportation and dispose to TSDF
8	Spent Catalyst	Process	SCH-I/	12	Collection, Storage and

			28.2		dispose to CO-processing in cement industries OR common incineration Site
9	Spent Carbon	Process	SCH-I/ 28.3	12	
10	Sodium Sulphate	Process (Product No. 13, 14, 32, 65,76,)	SCH-I/ 28.1	2100	Collection, Storage and Sell to Registered Party / End User who is Having Rule-9 Permission.
11	Aluminium Chloride (20%)	Process (Product No. 1, 2, 3,4, 5, 6, 9, 80,)	SCH-II/ B-36	31056	
12	Dil. HCL (30%)	Scrubber + Process (Product No. 1, 2, 3,4, 5, 6,9,21, 35, 36, 37, 41)	SCH-II/ B-15	5268	Collection, Storage and reuse in plant premises in mfg of Product No. 49 (Reqd Qty. : 1828.8 TPA), Product No. 57 (Reqd Qty. : 17910 TPA)
13	HBr Solution (28%)	Scrubber + Process (Product No.5, 8, 13,14)	SCH-II/ B-15	6456	Collection, Storage and Sell to Registered Party / End User who is Having Rule-9 Permission.
14	Dilute Sulphuric Acid (70%)	Process (Product No.12, 20, 34, 51, 54, 55, 56, 76)	SCH-II/ B-15	8472	
15	Sodium bromide Solution (30%)	Scrubber + Process (Product No. 13)	SCH-II/ B-36	1596	
16	Potassium Bromide Salt	Process (Product No. 14)	SCH-II/ B-36	384	Collection, Storage and Sell to Registered Party / End User who is Having Rule-9 Permission.
17	Potassium Chloride salt	Process (Product No. 65, 79)	SCH-I/ 28.1	1836	
18	Aluminium Hydroxide (15%)	Process (Product No. 49, 51,53,55, 56,79)	SCH-I/ 28.1	1824	
19	Sodium bisulphite (25%)	Scrubber + Process (Product No. 49, 51, 53, 55, 57)	SCH-I/ 28.1	43860	
20	Ammonium Chloride salt	Process (Product No. 31, 33, 65)	SCH-I/ 28.1	288	
21	Sodium Acetate Salt	Process (Product No. 65)	SCH-I/ 28.1	936	
22	Ammonium Acetate Salt	Process (Product No. 73)	SCH-I/ 28.1	6600	
23	Zinc Chloride Solution (45%)	Process (Product No. 38, 39)	SCH-I/ 28.1	7152	
24	Ammonium Bisulphate (22%)	Process (Product No. 25, 26)	SCH-I/ 28.1	4230	
25	Sodium Chloride solution (99%)	Scrubber + Process (Product No. 69, 79)	SCH-I/ 28.1	17202	
26	Liquor ammonia (24%)	Scrubber + Process (Product No. 19, 29, 65)	SCH-I/ 28.1	8480.4	Collection, Storage and reuse in plant premises (Require quantity of Liquor Ammonia – 4500 MT/Annum (Products No. 73) & 5494 MT/Annum(Products No. 29), 3390 MT/Annum – (Product No. 31)
27	Copper Sulphate Salt	Process (Product No. 34)	SCH-I/ 28.1	1644	Collection, Storage and Sell to Registered Party / End User who is Having Rule-9 Permission.
28	Sodium Sulphite (20%)	Process (Product No. 80,)	SCH-I/ 28.1	1260	
29	Spent Solvent	Process	SCH-I/ 28.6 .	78680	Collection, Storage, inhouse distillation and reuse within factory premises.

36. Authorized end-users shall have permissions from the concerned authorities under the Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

A. 5 OTHER:

37. The project proponent shall allocate the separate fund of Rs. 163 Lakhs i.e. > 2 % of the capital investment (whichever is

applicable) for activities like Educational activities, Public Health and family welfare and Preservation of Environment, rain water harvesting under Corporate Environment Responsibility (CER) in accordance to the MoEFCC's Office Memorandum No. F.No.22-65/2017-IA.III dated 01/05/2018. The entire activities proposed under CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to district collector. The monitoring report shall be posted on the website of the project proponent.

38. All the recommendations, mitigation measures, environmental protection measures and safeguards proposed in the EIA report of the project prepared by Aqua Air Environmental Engineering Pvt. Ltd, Surat and submitted by project proponent and commitments made during presentation before SEAC and proposed in the EIA report shall be strictly adhered to in letter and spirit.

B. GENERAL CONDITIONS:

B.1 CONSTRUCTION PHASE:

39. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
40. Project proponent shall ensure that surrounding environment shall not be affected due to construction activity. Construction materials shall be covered during transportation and regular water sprinkling shall be done in vulnerable areas for controlling fugitive emission.
41. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
42. First Aid Box shall be made readily available in adequate quantity at all the times.
43. The project proponent shall strictly comply with the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments. Local bye-laws of concern authority shall be complied in letter and spirit.
44. Ambient noise levels shall conform to residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase.
45. Use of Diesel Generator (DG) sets during construction phase shall be strictly equipped with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
46. Safe disposal of waste water and municipal solid wastes generated during the construction phase shall be ensured.
47. All topsoil excavated during construction activity shall be used in horticultural / landscape development within the project site.
48. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
49. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
50. Fly ash shall be used in construction wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.

B.2 OPERATION PHASE:

B.2.1 WATER:

51. The water meter shall be installed and records of daily and monthly water consumption shall be maintained.
52. All efforts shall be made to optimize water consumption by exploring Best Available Technology (BAT). The unit shall continuously strive to reduce, recycle and reuse the treated effluent.

B.2.2 AIR:

53. In case of use of spray dryer, the unit shall provide the adequate & efficient APCMs with spray dryer so that there should not be any adverse impact on human health & environment. Unit shall carry out third party monitoring of the proposed Spray dryer & it's APCM through the credible institutes and study report for impacts on Environment and Human Health shall be submitted to GPCB every year along with half yearly compliance report.
54. Acoustic enclosure shall be provided to the DG sets (If applicable) to mitigate the noise pollution and shall conform to the EPA Rules for air and noise emission standards.
55. Stack/Vents (Whichever is applicable) of adequate height shall be provided as per the prevailing norms for flue gas emission/Process gas emission.
56. Flue gas emission & Process gas emission (If any) shall conform to the standards prescribed by the GPCB/CPCB/MoEF&CC. At no time, emission level should go beyond the stipulated standards.
57. All the reactors / vessels used in the manufacturing process shall be closed to reduce the fugitive emission.

B.2.3 HAZARDOUS/SOLID WASTE:

58. The company shall strictly comply with the rules and regulations with regards to handling and disposal of Hazardous

waste in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as may be amended from time to time. Authorization of the GPCB shall be obtained for collection / treatment / storage / disposal of hazardous wastes.

59. Hazardous wastes shall be dried, packed and stored in separate designated hazardous waste storage facility with pucca bottom and leachate collection facility, before its disposal.
60. The unit shall obtain necessary permission from the nearby TSDF site and CHWIF. (Whichever is applicable)
61. Trucks/Tankers used for transportation of hazardous waste shall be in accordance with the provisions under the Motor Vehicle Act, 1988, and rules made there under.
62. The design of the Trucks/tankers shall be such that there is no spillage during transportation
63. All possible efforts shall be made for Co-Processing of the Hazardous waste prior to disposal into TSDF/CHWIF.
64. Management of fly ash (If any) shall be as per the Fly ash Notification 2009 & its amendment time to time and it shall be ensured that there is 100% utilization of fly ash to be generated from the unit.

B.2.4 SAFETY:

65. The occupier/manager shall strictly comply the provisions under the Factories Act 1948 and the Gujarat Factories Rules 1963
66. The project authorities shall strictly comply with the provisions made in Manufacture, Storage and Import of Hazardous Chemicals Rules (MSIHC) 1989, as amended time to time and the Public Liability Insurance Act for handling of hazardous chemicals etc. Necessary approvals from the Chief Controller of Explosives and concerned Govt. Authorities shall be obtained before commissioning of the project. Requisite On-site and Off-site Disaster Management Plans have to be prepared and implemented.
67. Main entry and exit shall be separate and clearly marked in the facility.
68. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
69. Storage of flammable chemicals shall be sufficiently away from the production area.
70. Sufficient number of fire extinguishers shall be provided near the plant and storage area.
71. All necessary precautionary measures shall be taken to avoid any kind of accident during storage and handling of toxic / hazardous chemicals.
72. All the toxic/hazardous chemicals shall be stored in optimum quantity and all necessary permissions in this regard shall be obtained before commencing the expansion activities.
73. The project management shall ensure to comply with all the environment protection measures, risk mitigation measures and safeguards mentioned in the Risk Assessment report.
74. Only flame proof electrical fittings shall be provided in the plant premises.
75. Storage of hazardous chemicals shall be minimized and it shall be in multiple small capacity tanks / containers instead of one single large capacity tank / containers.
76. All the storage tanks shall be fitted with appropriate controls to avoid any leakages. Bund/dyke walls shall be provided for storage tanks for Hazardous Chemicals.
77. Handling and charging of the chemicals shall be done in closed manner by pumping or by vacuum transfer so that minimal human exposure occurs.
78. Tie up shall be done with nearby health care unit / doctor for seeking immediate medical attention in the case of emergency.
79. Personal Protective Equipments (PPEs) shall be provided to workers and its usage shall be ensured and supervised.
80. First Aid Box and required Antidotes for the chemicals used in the unit shall be made readily available in adequate quantity.
81. Training shall be imparted to all the workers on safety and health aspects of chemicals handling.
82. Occupational health surveillance of the workers shall be done and its records shall be maintained. Pre-employment and periodical medical examination for all the workers shall be undertaken as per the Factories Act & Rules.
83. Transportation of hazardous chemicals shall be done as per the provisions of the Motor Vehicle Act & Rules.
84. The company shall implement all preventive and mitigation measures suggested in the Risk Assessment Report.
85. Necessary permissions from various statutory authorities like PESO, Factory Inspectorate and others shall be obtained prior to commissioning of the project.

B.2.5 NOISE:

86. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering controls like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall confirm to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.

B.2.6 CLEANER PRODUCTION AND WASTE MINIMISATION:

87. The unit shall undertake the Cleaner Production Assessment study through a reputed institute / organization and shall form a CP team in the company. The recommendations thereof along with the compliance shall be furnished to the GPCB.
88. The company shall undertake various waste minimization measures such as :
    a. Metering and control of quantities of active ingredients to minimize waste.
    b. Reuse of by-products from the process as raw materials or as raw materials substitutes.
    c. Use of automated and close filling to minimize spillages.
    d. Use of close feed system into batch reactors.
    e. Venting equipment through vapour recovery system.
    f. Use of high pressure hoses for cleaning to reduce wastewater generation.
    g. Recycling of washes to subsequent batches.
    h. Recycling of steam condensate.
    i. Sweeping / mopping of floor instead of floor washing to avoid effluent generation.
    j. Regular preventive maintenance for avoiding leakage, spillage etc.

B.2.7 GREEN BELT AND OTHER PLANTATION:

89. The unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within the premises, the unit shall take up adequate plantation on road sides and suitable open areas in GIDC estate or any other open areas in consultation with the GIDC / GPCB and submit an action plan of plantation for next three years to the GPCB.
90. Drip irrigation / low-volume, low-angle sprinkler system shall be used for the green belt development within the premises.

B.3 OTHER CONDITION:

91. Unit shall comply all the applicable standard conditions prescribed in Office Memorandum (OM) published by MoEF&CC vide no. F. No. 22-34/2018-IA.III dated 09/08/2018 for Pharmaceutical and Chemical industries mentioned at (Sr. no. XX).
92. Rain water harvesting of surface as well as rooftop runoff shall be undertaken and the same water shall be used for the various activities of the project to conserve fresh water as well as to recharge ground water. Before recharging the surface run off, pre-treatment must be done to remove suspended matter.
93. The unit shall join and participate financially and technically for any common environmental facility / infrastructure as and when the same is taken up either by the Industrial Association or GIDC or GPCB or any such authority created for this purpose by the Govt. / GIDC.
94. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting in addition the provision for solar water heating system shall also be provided.
95. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
96. All the commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
97. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or the SEIAA or any other competent authority for the purpose for the environmental protection and management.
98. In the event of failure of any pollution control system adopted by the unit, the unit shall be safely closed down and shall not be restarted until the desired efficiency of the control equipment has been achieved.
99. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any statutory authority.
100. During material transfer there shall be no spillages and garland drain shall be constructed to avoid mixing of accidental spillages with domestic wastewater or storm water.
101. Pucca flooring / impervious layer shall be provided in the work areas, chemical storage areas and chemical handling areas to minimize soil contamination.
102. Leakages from pipes, pumps shall be minimal and if occurs, shall be arrested promptly.
103. No further expansion or modifications in the plant likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
104. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
105. The project proponent shall comply all the conditions mentioned in "The Companies (Corporate Social Responsibility Policy) Rules, 2014" and its amendments from time to time in a letter and spirit.

106. The project management shall ensure that unit complies with all the environment protection measures, risk mitigation measures and safeguards recommended in the EMP report and Risk Assessment study report as well as proposed by project proponent.

107. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.

108. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with the GPCB and may also be seen at the Website of SEIAA/ SEAC/ GPCB. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.

109. It shall be mandatory for the project management to submit half-yearly compliance report in respect of the stipulated prior environmental clearance terms and conditions in soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

110. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

111. The project authorities shall also adhere to the stipulations made by the Gujarat Pollution Control Board.

112. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.

113. The company in a time bound manner shall implement these conditions. The SEIAA reserves the right to stipulate additional conditions, if the same is found necessary.

114. The project authorities shall inform the GPCB, Regional Office of MoEF and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

115. This environmental clearance is valid for seven years from the date of issue.

116. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

117. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

With regards,
Yours sincerely,

(S. M. SAIYAD)
Member Secretary

Issued to:
M/s. Anupam Rasayan India Ltd. (Unit-6)
Plot No. 2423 & 2425, Sachin GIDC Estate,
Sachin, Dist.: Surat- 394230.

State Level Environment Impact Assessment Authority • Gujarat •
SEIAA

Annexure - E

GUJARAT POLLUTION CONTROL BOARD
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Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **161919 dated 29-07-2019** for the **Consolidated Consent and Authorization** (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)
To,
M/s. Anupam Rasayan India Ltd. (Unit-6)
Plot No: 2425, GIDC,
Sachin-394230,
Tal: Chorasi, Dist: Surat.

1. **Consent Order No. AWH-104795 Date of issue: 25-10-2019.**

2. The consents shall be **valid upto 30-06-2024** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Total Production quantity
1)	Research & Development (R&D) centre along with Pilot Plant to no commercial purpose	1 MT/Month
	Note: • Chemistry Competencies (Group/Molecule) • Halogenated Compounds • Hydrogenation Compounds • Agro Intermediate & Finished products • Pharma intermediates & Finished products • Acetylated Compounds • Acrylated Compounds • UV-Based Compounds • Nitro & Dinitro Compounds • Cyanation Compounds • Compound from Grinard Reaction	

	• Triazine Benzophenone derivatives	
Acetylated Compounds		
1.	2,4-Dichloro Acetophenone	200
2.	2,5-Dichloro Acetophenone	
3.	4-Fluoro Acetophenone	
4.	2,4-Dichloro-5-Fluoro Acetophenone	
5.	2,4-Dichloro Phenacyl Bromide	
6.	2,4-Dichloro Phenacyl Chloride	
7.	2,4-Dichlorobutero Phenone	
Advanced Specialty / Pharma Products		
8.	Ortho Phenylene Diamine	150
9.	Meta Phenylene Diamine	
10.	Para Phenylene Diamine	
11.	Resorcinol / 1,3 Benzenediol / Meta Di Hydroxy Benzene	
12.	Meta Amino Phenol	
13.	2,4-Difluoro Aniline	
14.	2,4- Difluoro Nitrobenzene	
15.	2,6- Difluoro Aniline	
16.	1,2-Di Fluoro Benzene	
17.	2-Amino Benzotrifluoride	
18.	3 – Amino Benzotrifluoride	
19.	4 – Amino Benzotrifluoride	
20.	3,4-Difluoro Benzonitrile	
21.	4-[[4,6-bis[[4-(2-ethylhexoxy-oxomethyl]phenyl]amine]-1,3,5-triazin-2-yl]amino]benzoic acid -2-ethylhexyl ester	
22.	4, 4'-[[6-[[(1, 1-dimethylethyl)amino]carbonyl]phenyl]amino]-1, 3, 5-triazine-2, 4-diyl]diimino]bis-bis(2-ethyhexyl)benzoate.	
23.	2-(2, 4-dihydroxyphenyl)-4, 6-bis (2, 4-dimethylphenyl)-1, 3, 5-triazine.	
24.	4-n-Butyl Resorcinol	
25.	4-n-Hexyl Resorcinol	
26.	Propanedionic 2,2-(1,4-phenylenedimethylidyne)bis -1,1',3,3'-tetraethyl Ester	
27.	2,4-dihydroxy Benzophenone	
28.	2-Hydroxyl-4-methoxyBenzophenone	
29.	2-Hydroxyl-4-(Octyl)Benzophenone	
30.	2-Hydroxy-3,3,5-trimethyl Cyclohexyl Ester Benzoic Acid	
31.	4H-3,1-Benzoxazin-4-one,2,2'-(1,4-phenylene)bis-	
32.	2-(4,6-diphenyl-1,3,5-triazin-2-yl)-5-(hexyloxy)phenol	

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33.	2-Hydroxy-4-Methoxy Benzophenone -5- Sulphonic acid	
34.	Benzoic acid -4-[[(methylphenylamino)methylene]amino] Ethyl Ester	
35.	2-(5-chloro-2H-benzotriazol-2-yl)-6- (1,1-dimethylethyl)-4-Methyl Phenol	
36.	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-6-(1-methylpropyl)phenol	
37.	2-(2H-benzotriazole-2-yl)-4,6 bis(1-methyl-1-Phenylethyl)phenol	
38.	2-(2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	
39.	2-(2H-benzotriazole-2-yl)-4-methyl phenol	
40.	2-(5-chloro-2H-benzotriazol-2-yl)-4,6-bis (1,1-dimethylethyl)phenol	
41.	2-(2H-benzotriazol-2-yl)-4-(1,1-dimethylethyl)-phenol	
42.	2,2'-methylene bis [6-(2H-benzotriazol-2-yl)-4-(1,1,3,3-tetramethylbutyl)phenol	
43.	2-(2H-Benzotriazol-2-yl)-4-(1,1,3,3-tetramethybutyl)-Phenol	
44.	2- Acetylphenothiazine	
45.	2- Chlorophenothiazine	
46.	2- Trifluoromethyl Phenothiazine	
47.	2-Methoxy Phenothiazine	
48.	2- Mercaptomethyl Phenothiazine	
49.	Chlopromazine Hydrochloride	
50.	Bupropion Hydrochloride	
51.	2-(6-Methoxy napthalen-2-yl) Propionic Acid	
52.	Citalopram Hydro Bromide	
53.	Cyclobenzaprine Hydrochloride	
54.	Cyproheptadine Hydrochloride	
55.	Tamoxifen Citrate	
56.	Doxepine Hydrochloride	
57.	Doxylamine Succinate	
58.	Imatinib Mesylate	
59.	Etoricoxib	
60.	Dothiepin (Dosulepin) Hydrochloride	
61.	Flupentixol Dihydrochloride	
62.	Ketamine Hydrochloride	
63.	Losartan Potassium	
64.	Teneligliptin Hydrobromide Hydrate	
65.	Olmesartan Medoxomil	
66.	Keto Loratadine	
67.	Tedizolid Phosphate	
68.	Enzalutamide	
69.	Empagliflozin	
70.	Dapagliflodin	
Total Production of All Groups (1 to 4)		**350**

Subject to specific condition:

1. **Steam will be obtained from common Boiler of M/s. Sanjoo Dyeing & Printing Mills Pvt. Ltd-Sachin. However, unit will install 10 MT Gas based Steam Boiler as stand by utility system.**
2. **Concentrated raw effluent shall be disposed off to Common MEE-facilities of M/s. Globe Enviro Care Limited (GECL) - Sachin / Mahavir Eco Project Pvt. Ltd. (MEPL)- Sachin for spray drying.**
3. **Applicant shall comply with conditions laid down in Environment clearance issued vide order no. SEIAA/GUJ/EC/5(f)/1150/2019, dated 23/08/2019 by State Level Environment Impact Assessment Authority Gujarat.**
4. **Industry shall not use any raw material or carry out any activities which attracts provision of Rule 9 of Hazardous and Other Waste (Management & Transboundary) Rules 2016.**
5. **Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).**
6. **Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.**
7. **Industry shall provide STP since domestic waste water generation is 20 KL/Day and submit documentary proof to the Board within 3 month and inform Head Office & Regional Office.**
8. **Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA (For critical parameter PM). This standard shall be reviewed periodically.**
9. **Unit shall adhere to stringent air pollutants standards i.e. 90 % of existing flue gas and process emission standards in the SPA(For critical parameter PM). This standard shall be reviewed periodically.**
10. **Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable)**

Stipulated APCM in Red / Orange category industrial units of CPA/ SPA	
Steam generation capacity (in TPH)	**Type of APCM**
Less than 1	Multi Cyclone

11. **Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.**
12. **Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server (In case of large and medium red category industries)**
13. **All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.**
14. **The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)**

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15. **Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.**
16. **Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.**
17. **Unit shall adopt sectoral Best Available Technology-BAT(Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)**
18. **Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.**
19. **Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.**
20. **Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.**
21. **In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.**
22. **In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH3-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.**
23. **If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).**
24. **The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.**
25. **Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, de-inking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.**
26. **Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
27. **Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.**
28. **Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.**

3. CONDITIONS UNDER THE WATER ACT:

3.1. Source of water: - Borewell.
3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 435 KL/Day.
3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 20 KL/Day
3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 57 KL/Day.

3.5. Industrial effluent of 57 KL Day generated from manufacturing activities, washing and scrubbing will be treated in ETP, and then after neutralized wastewater shall go to common MEE facilities of either M s. Globe Enviro Care Limited (GECL)-Sachin M/s. Mahavir Eco Project Pvt. Ltd. (MEPL) - Sachin. In case of common MEE facilities of M/s. Globe Enviro Care Limited (GECL) spray dyeing facility of M/s. Mahavir Eco Project Pvt. Ltd. (MEPL) goes to non-operational condition, than unit shall operate their captive system and effluent will be treated in In-house MEE. After passing through Solvent Stripper, 10 KL/Day of Boiler Blow Down Water shall be recycled back into the scrubber and 5 KL/Day of Cooling Tower Blow Down shall be recycled back in to the washing purpose. If any RO reject is generated it shall go to MEE.

3.6. The quantity of domestic waste water shall not exceed 20 KL/Day.

3.7. Domestic effluent shall be disposed off through septic tank/soak pit system. Looking to quantity unit should provide STP or treat with industrial waste water.

3.8. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Globe Enviro care Ltd(GECL).

PARAMETERS	*CETP NORMS*
pH	6.5 TO 8.5
Temperature	40^0 C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavelent Chromium	0.1 mg/l
BOD (5 days at 20^0C)	1500 mg/l
COD	4000 mg/l
Total Dissolved Solids	2100 mg/l
Copper	3 mg/l
Nickel	3 mg/l
Zinc	5 mg/l
Lead	0.1 mg/l

3.9. The final treated effluent confirming to the above standards shall be fully conveyed into CETP of M/s. Globe Enviro care Ltd(GECL), through tanker & in no case effluent shall be discharged in to Environment by any means.

3.10. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40^0 C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l

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Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 .0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavelent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of GECL to conform to the standards specified by G.P.C.B.

3.11. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. GECL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.

3.12. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.

3.13. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.

3.14. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.

3.15. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of GECL.

3.16. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of GECL.

3.17. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to the tanker of GECL.

3.18. The ENTIRE quantity of industrial effluent shall have to be conveyed by GECL. In no circumstances the effluent either treated or untreated shall be discharged any where else.

3.19. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

3.20. GECL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.

3.21. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & GECL on or before fifth day of the succeeding month.

3.22. In case of shut-down of plant for more than three days for any reason, the GECL unit member shall intimate to GECL authority & GPCB well in advance for the better operation & management of CETP.

3.23. The authorized representative of GECL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.

3.24. If the GECLL authority terminates the membership of the applicant for CETP, the GECL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the GECL membership is resumed.

3.25. The applicant shall put up at the entrance a board displaying GECLL membership number & date of joining of GECL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

4. CONDITIONS UNDER THE AIR ACT:

4.1 The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	Thermopack (600 U, 4 nos)	Natural Gas	5000 SCM/Day
2)	D.G.Set (2050 KVA×1, 1025 KVA×2)	Diesel	300 lit/day

4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

4.3. The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
1	Thermopack Unit – 4 Nos. (600 U) each	15 (Common Stack)	Particulate Matter SO_2 NO_x	150 mg/NM^3 100 ppm 50 ppm
2	D. G. Set - 3 Nos (2050 KVA × 1 No. 1025 KVA × 2 No)	11 (each)	Particulate Matter SO_2 NO_x	150 mg/NM^3 100 ppm 50 ppm

4.4. The process emission through various stakes/vent of reactors,process,vessel shall conform to the following.

Stack No.	Stack attached to	Stack height in Meter min 11 M from GL	Air Pollution Control System	Parameters	Permissible Limit
1	Reaction Vessel	4	Two stage Scrubber (First Stage Water and second stage Caustic Scrubber)	HBr	30 mg/Nm^3

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2	Reaction Vessel	4	Two stage Scrubber (First Stage Water and second stage Caustic Scrubber)	HCl SO_2	20 mg/Nm^3 40 mg/Nm^3
3	Reaction Vessel	4	Two stage Water Scrubber	NH_3	175 mg/Nm^3

4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.

4.6. Industry shall comply with Coal handling guideline of the Board.

4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M^3)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM_{10})	60	100
Particulate Matter- 2.5 ($PM_{2.5}$)	40	60
SO_2	50	80
NO_x	40	80

4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and70 dB (A) during night time. Daytime is reckoned in between 6a.m. and10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4.11. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply sith the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

a) The minimum height of stack to be provided with each of the generator set shall be H=h + 0.2 (KVA) $^{1/2}$, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.

a) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.

b) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.

c) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).

d) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.

e) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.

f) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- **AWH-104795** date of Issue: **25-10-2019.**

5.2 **M/s. Anupam Rasayan India Ltd. (Unit-6),** is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at **Plot No: 2425, GIDC, Sachin-394230, Tal: Chorasi, Dist: Surat.**

Sr. No	Waste	Quantity	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	240 MT/Month	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site, SEPPL, Kutchh..
	Evaporation /MEE Salt	70 MT/Month	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site, SEPPL, Kutchh..
2	Used Oil	0.046 MT/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels containers liners contaminated with hazardous chemicals/ wastes	96 MT Year	33.1	Collection, storage transportation and disposal to authorized decontaminator
4	Distillation Residue	12 MT/Month	36.1	Collection, Storage, Transportation, Disposal by incineration in common incinerator of SEPPL, Kutchh, OR RSPL, Panoli/ co processing to cement industries.
5	Process Waste (Iron Sludge)	250 MT/Month	26.1	Collection, Storage, Transportation, Disposal by send it to TSDF- SEPPL, Kutchh / Sale to Cement Manufacturing Industries for Co- processing
6	Spent Carbon	12 MT/Year	28.3	Collection, Storage,Transportation, Disposal by CHWIF or co processing to Cement industries.
7	Spent solvent	51918	28.6	Collection, Storage, reuse for captive purpose.

GPCB

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar** 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

8	Sodium Chloride	1509 MT/Month	35.3	Collection, Storage, reuse for captive purpose/TSDF.
9	Sodium Sulphate	25 MT/Month	35.3	Collection, Storage, Transportation. Disposal by send it to TSDF Site-SEPPL, Kutchh.
10	Sodium Sulphate Solution	130 MT/Month	D2	Collection, Storage, reuse for captive purpose.
11	Aluminum Chloride	2000 MT/Month	D2	Collection, Storage, disposal to M/s. Shree Ambica Chemicals Industries, Plot No Ex-3, phase I GIDC estate, Vapi, Dist: Valsad for reuse within premises.
12	Dilute HCl Solution	439 MT/Month	B15	Collection, Storage, reuse for captive purpose.
13	Hydro Bromic Acid	450 MT/Month	D2	Collection, Storage, reuse for captive purpose.
14	Spent H_2SO_4	500 MT/Month	D2	Collection, Storage, reuse for captive purpose.
15	Sodium Bromide	83 MT/Month	B36	Collection, Storage, disposal to M/s. Balaji Tex Fab, Block No: 537 & 538, N.H. No: 08, Tal: Palsana, Dist: Surat for reuse within premises.
16	Potassium Bromide	32 MT/Month	B6	Collection, Storage, reuse for captive purpose.
17	Potassium Chloride Salt & Solution	153 MT/Month	28.1	Collection, Storage, reuse for captive purpose.
18	Aluminum Hydroxide	48 MT/Month	28.1	Collection, Storage, reuse for captive purpose.
19	Sodium Bi Sulphite	3455 MT/Month	28.1	Collection, Storage, reuse for captive purpose.
20	Ammonium Chloride	15 MT/Month	B15	Collection, Storage, reuse for captive purpose.
21	Ammonium Acetate	350 MT/Month	D2	Collection, Storage, reuse for captive purpose.
22	Sodium Acetate	52 MT/Month	D2	Collection, Storage, reuse for captive purpose.
23	Silica Oxide	50 MT/Month	D2	Collection, Storage, reuse for captive purpose.
24	Ammonium Bi Sulphate	52.5 MT/Month	D2	Collection, Storage, reuse for captive purpose.
25	Liq. Ammonia	400 MT/Month	D2	Collection, Storage, reuse for captive purpose.
26	Copper Sulphate	0.000 MT/Month	D2	Collection, Storage, reuse for captive purpose.
27	Sodium Sulphite	105 MT/Month	D2	Collection, Storage, reuse for captive purpose.
28	Zinc Chloride	Not generated	D2	Collection, Storage, reuse for captive purpose.
29	Magnesium Sulphate	Not generated	D2	Collection, Storage, reuse for captive purpose.
30	Raney Nickel	Not generated	D2	Collection, Storage, Reuse to Respective process within premises.

5.3 The authorization shall be valid up to **30-06-2024**.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.

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18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. SPECIFIC CONDITIONS:-

7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
7.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

8. GENERAL CONDITIONS: -

8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
8.2. Applicant shall also comply with the general conditions given in annexure I.
8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith

reported to Board, concerned Police Station. Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.

8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.

8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of
Gujarat Pollution Control Board

(Sushil Vegda)
Senior Environmental Engineer

NO: GPCB/CCA-SRT-2195/ID_50114/ **Date:-**

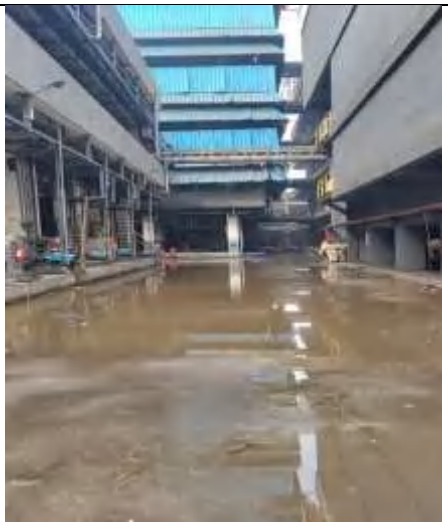
Issued to:
M/s. Anupam Rasayan India Ltd. (Unit-6)
Plot No: 2425, GIDC,
Sachin-394230,
Tal: Chorasi, Dist: Surat.

ANNEXURE F

Fire Accident Report

Name and address of Industry :	M/s. Anupam Rasayan India Ltd. (Unit No-6), (GPCB ID-50114), Plot no. 2425, Road no. 2, GIDC Sachin, Surat - 394230
Subject :	Blast/Fire incident occurred in receiver of distillation vessel at production plant section-I due to unknown reason on 10/09/2022 @22:00 hrs.
Product:	Manufacturing of Bulk drugs, bulk drugs intermediates and specialty chemicals Acetaldehyde Compound – 200 MT/Month, Advance specialty / pharma compounds – 150 MT/Month & R & D Centre Along with Pilot Plant – 1 MT / Month.
GPCB Permission status	Unit is having CCA no. AWH – 104795 which is valid up to 30/06/2024.
Date and time of incident	10/09/2022 @22:00 hrs.
Date and time of inspection :	11/09/2022 @ 09:45 hrs.
Reference:	Telephonic Information is received on 11/09/2022 @ 08:25 hrs regarding Blast/Fire incident occurred at M/s. Anupam Rasayan India Ltd. (Unit No-6).
Reason for incident	Blast/Fire incident occurred in receiver of distillation vessel at production plant section-I due to unknown reason.
Causality	Total Four persons died (1 on the spot + other 3 person were missing at the time of incident and later they found dead in the morning during rescue operation dt. 11/09/2022) and twenty persons are injured due to Blast/Fire incident. All are admitted in Hospital. Copy of the spot information provided by Police officer of Sachin GIDC police station remained present at incident place during inspection).
Environmental issue	Production plant section-I and glass windows of the production plant is found damaged due to Blast/Fire incident occurred and total 200 KL water + 10 nos. of fire tender with foam were used for firefighting. Hence, accumulation of wastewater (having neutral pH on pH strip) is observed on PCC flouring nearby incident place. One sample of accumulated wastewater is collected. Written instruction is given to divert the all such wastewater into ETP and send to CETP after necessary treatment.
Status:	Fire situation is under control at the time of inspection. As per the information made available by contacted person, fire situation was under control after 1.5 to 2 hours.
Pollution level monitoring	Due to firefighting, Accumulation of wastewater (having neutral pH on pH strip) is observed on PCC flouring nearby incident place. One sample of accumulated wastewater is collected. Written instruction is given to divert the all such wastewater into ETP and send to CETP after necessary treatment. During visit, ambient air quality is observed normal. However, looking at the category of the plant and the use of solvent in the plant it can be said that at the time of blast/fire incident in addition to smoke, VOCs may have been liberated and considering the same status of air quality at the time of incident can be considered as severe/emergency as per GPCB environmental compensation guidelines stated as "In case of incident having causality, it shall be considered as severe/emergency."
Reason for Evacuation:	At the time of Blast/Fire incident, evacuation of the workers/officers of the unit was carried out.
Chemical involved:	Solvent Sulfolane (Receiver of distillation vessel)
Nearby storage:	Chemicals/Raw materials storage area around at distance of 50 meters from the incident place is situated for the storage and stock is noted as: Sulphuric acid – @12 MT, 2,4 – DCND (semi solid)– @ 9 MT, Potassium Flouride(solid) – @28 MT and solvent Sulfolane – @20 MT

Other Observations :	At the time of visit, Police staffs along with PI, GIDC Sachin Police station and officials of DISH are remained present at incident place. As per information made available by GIDC Sachin Police, Total Four persons died (1 on the spot + other 3 person were missing at the time of incident and later they found dead in the morning during rescue operation dt. 11/09/2022) and twenty persons are injured due to Blast/Fire incident. All are moved to the Hospital. (Copy of the spot information (Janava Jog) provided by Police officer of Sachin GIDC, Police Station is attached herewith). Name of other 3 persons who were missing at the time of incident and later they found dead in the morning during rescue operation dt. 11/09/2022 are as: (1) Rakesh Pramod Chaudhari, Age-37 Y, (2) Prabhat Dharmendra Jha, Age-22 Y, (3) Sanjay Govindbhai Shyora, Age-30 Y (Which are not included in the spot information list). Contacted person Mr. Satish Patel, (Environment Head of the unit) has informed that Production process for manufacturing of 2, 4-Diflouro nitro benzene and distillation of solvent Sulfolane were going on at the time of incident within production plant section-I. Blast/Fire incident occurred in receiver of distillation vessel due to unknown reason. It is observed that glass windows of the production plant/ factory building are found damaged due to Blast/Fire incident occurred. Due to firefighting accumulation of wastewater (having neutral pH on pH strip & Yellowish tinge in colour) is observed on PCC flooring nearby incident place. Written instruction is given to divert the all such wastewater into ETP and send to CETP after necessary treatment. Other instructions are given during visit which may please be referred.
Photographs taken during	   

		
Reported by	**V. A. Prajapati** **AEE**	**N. M. Kavar** **SO**

સચીન GIDC પો.સ્ટે. જાણવા જોગ નં...../૨૦૨૨ તા.૧૧/૦૯/૨૦૨૨

જાહેરાત આપનાર :- સતિષભાઇ ભાયલુભાઇ ભોયા ઉવ.૩૨, ધંધો-નોકરી, રહેવાસી- રૂમ નં.૦૨, સચીન પોલીસ લાઇન, સચીન-નવસારી રોડ, સચીન,સુરત મુળગામ-ખુટલી, તા.-કપરાડા, જી.-વલસાડ મો.નં.૮૦૦૦૩૧૩૨૧૮.

બ.અન્વો તા.દા. :- તા.૧૦/૦૯/૨૦૨૨ ના કલાક ૨૨/૦૦ ના અરસામાં

બનાવની જગ્યા :- સચીન જી.આઇ.ડી.સી., રોડ નં.૦૨, પ્લોટ નં.૨૪/૨૫ ખાતે આવેલ અનુપમ રસાયણ ઇન્ડીયા લી. નામની કંપનીના યુનિટ-૬ માં આવેલ પ્લાન્ટ-૧ માં

બનાવ જાહેર તા.દા. :- તા.૧૧/૦૯/૨૦૨૨ કલાક ૦૧/૩૦ (પો.ઇન્સ)
કલાક ૦૧/૪૦ (પી.એસ.ઓ.)

બનાવમાં ઇજા પામનાર :- કંપનીમાં કામ કરતા કર્મચારીઓ પૈકી (૧) રાકેશકુમાર રાજેન્દ્રપ્રસાદ સોની (૨) રાકેશ દાનાભાઇ લાડુમોર (૩) જતીન ઠાકોરભાઇ પટેલ (૪) જય કિશોરભાઇ દેસાઇ (૫) વિશાલ જશુભાઇ દિંચોરા (૬) કૌશલ વિરેન્દ્રભાઇ ગોહીલ (૭) જયરાજસિંહ રાજેન્દ્રસિંહ ઠાકોર (૮) અજીતકુમાર દેવનંદન રાય (૯) વિરેન્દ્ર શારદાચંદ્ર ઝા (૧૦) અરૂણ પાટીલ (૧૧) ગોવિંદકુમાર (૧૨) ગોવિંદ રાય (૧૩) જીતેન્દ્ર દિનાનાથ રાજભર (૧૪) અક્ષય અજીતભાઇ પટેલ (૧૫) ગુરૂદયાલ (૧૬) ગજાનંદ (૧૭) શુભમ યુવરાજ (૧૮) સચીન દિલીપ ઇંગલે (૧૯) વિનય (૨૦) અંકુર સુરેશભાઇ પટેલ

બનાવની ટુંક વિગત :-

એવી રીતેની છે કે, તા.૧૦/૦૯/૨૦૨૨ ના રાત્રીના કલાક ૧૦:૦૦ ના અરસામાં સચીન જી.આઇ.ડી.સી., રોડ નં.૦૨, પ્લોટ નં.૨૪/૨૫ ખાતે આવેલ અનુપમ રસાયણ ઇન્ડીયા લી. નામની કંપનીના યુનિટ-૬ માં આવેલ પ્લાન્ટ-૧ માં આકસ્મિક રીતે થયેલ બ્લાસ્ટ અને આગ અકસ્માતના કારણે કંપનીમા કામ કરતા વર્કરોને શરીરે નાની મોટી ઇજાઓ થયેલ હોય, તેમજ કંપનીમાં મોટા પ્રમાણમાં નુકશાન થયેલ હોવ વિગેરે બાબત.

****

આથી તમોને લખી જણાવવાનુ કે, બનાવ બાબતે આ કામે જાહેરાત આપનાર સતિષભાઇ ભાયલુભાઇ ભોયા ઉવ.૩૨, રહેવાસી- રૂમ નં.૦૨, સચીન પોલીસ લાઇન, સચીન-નવસારી રોડ, સચીન,સુરત મુળગામ-ખુટલી, તા.-કપરાડા, જી.-વલસાડ નાઓની ઉપરની જાહેરાત લખી લઇ આ સાથે સામેલ રાખી મોકલેલ હોય જેના ઉપરથી જાણવા જોગ દાખલ કરી, આગળની તપાસ અમારા તરફે કેપ્ચર કરશો.

તા.૧૧/૦૯/૨૦૨૨

(કે.વી.બારડોલીયા)
પોલીસ ઇન્સ્પેક્ટર
સચીન GIDC પોલીસ સ્ટેશન
સુરત શહેર

પ્રતિ,
પો.સ્ટે.અમલદાર
સચીન GIDC પોલીસ સ્ટેશન
સુરત શહેર

ઇજા પામનાર :-

(૧) રાકેશકુમાર રાજેન્દ્રપ્રસાદ સોની ઉવ.૩૫ ધંધો-નોકરી રહે.- રૂમ નં.૦૧, પાલીગામ, ડી.એમ.નગર, સચીન,સુરત મુળગામ-પનગરા, જી.-છપરા, બિહાર મો.નં.૯૮૦૮૨૬૮૪૩૦.

(૨) રાકેશ દાનાભાઇ લાડુમોર ઉવ.૨૬ ધંધો-નોકરી રહે.- ૦૧, મિત રો હાઉસ, પરવતગામ, ગોડાદરા,સુરત મુળગામ-મોટા જાદરા, તા.-મહુવા, જી.-ભાવનગર મો.નં.૦૦૯૫૬૦૯૯૮.

(૩) જતીન ઠાકોરભાઇ પટેલ ઉવ.૨૬ ધંધો-નોકરી રહે.- ગામ-ખલુરા, પટેલ ફળીયુ, તા.-જલાલપોર જી.-નવસારી મો.નં.૯૯૧૩૧૭૫૫૩.

(૪) જય કિશોરભાઇ દેસાઇ ઉવ.૨૯ ધંધો-નોકરી રહે.- બી/૬, શ્રી બંગલો, વસંત વિહાર, ગણદેવી રોડ, નવસારી મો.નં.૯૯૦૩૩૦૨૯૭.

(૫) વિશાલ જશુભાઇ દિયોરા ઉવ.૨૮ ધંધો-નોકરી રહે.-એ/૪૦, મધુવન સોસાયટી, કતારગામ,સુરત મુળગામ-ગઢડા, તા-ગઢડા, જી.-બોટાદ મો.નં.૯૯૦૪૪૪૧૪૬.

(૬) કીશલ વિરેન્દ્રભાઇ ગોહીલ ઉવ.૨૫ ધંધો-નોકરી રહે.- ૧૮૫, પ્રિયંકા ટાઉનશીપ, કીડીલી,સુરત મો.નં.૭૦૪૬૩૭૫૧૦૨.

(૭) જયરાજસિંહ રાજેન્દ્રસિંહ ઠાકોર ઉવ.૨૫ ધંધો-નોકરી રહે.- ગામ-કેલાસણા, તા.-જલાલપોર જી.-નવસારી મો.નં.૯૪૦૬૪૬૧૧૪૪.

(૮) અજીતકુમાર દેવનંદન રાય ઉવ.૩૦ ધંધો-નોકરી રહે.-રૂમ નં.૨૫, આરીકનગર, ઉન પાટીયા,સુરત

(૯) ગિરેન્દ્ર શારદાયંદ ઝા ઉવ.૪૦ ધંધો-નોકરી રહે.- ઉન પાટીયા,સુરત

(૧૦) અરૂણ સંતોષભાઇ પાટીલ ઉવ.૫૨ ધંધો-નોકરી રહે.-જી/૬૪, પ્રિયંકા ગ્રીન પાર્ક, લિંબાયત,સુરત મો.નં.૬૩૫૫૩૨૭૦૩૧.

(૧૧) ગોવિંદકુમાર રાજીવ રાય ઉવ.૨૦ ધંધો-નોકરી રહે.- તિરૂપતિ બાલાજી ટાઉનશીપ, ઉન, સચીન,સુરત મો.નં.૯૮૩૫૫૫૪૦૨૪.

(૧૨) ગોવિંદ મોહન રાય ઉવ.૩૨ ધંધો-નોકરી રહે.-૬૯૩, માઇભુપત રો હાઉસ, પાલીગામ, સચીન,સુરત (૧૩) જીતેન્દ્ર દિનાનાથ રજભર ઉવ૩૫ ધંધો-નોકરી રહે.- એ/૨૪૭, અંબિકાનગર, બાપા સિતારામ મંદીર પાસે, પારડી, સચીન,સુરત મો.નં.૮૧૬૦૭૨૮૫૧૬.

(૧૪) અક્ષય અજીતભાઇ પટેલ ઉવ.૨૨ ધંધો-નોકરી રહે.બાલીરવામ, પરતાપુર ગામ, તા.જી.-નવસારી મો.નં.૭૫૭૪૯૨૦૬૫૧.

(૧૫) ગુરૂદયાલ નથ્થીલાલ સિંહ ઉવ.૩૦ ધંધો-નોકરી રહે.-ગુલમહોરના મકાનમાં, ઉન,સુરત મો.નં.૮૧૭૧૭૨૭૧૩૩.

(૧૬) ગજાનંદ રમેશ રામકેર ઉવ.૩૪ ધંધો-નોકરી રહે.-૧૮૬, મહાદેવનગર, કીડીલી,સુરત મો.નં.૭૩૨૮૪૫૪૧૧૨.

(૧૭) શુભમ યુવરાજ ઇધાતે ઉવ.૨૪ ધંધો-નોકરી રહે.-રૂમ નં.૩૨, ચોરેશ્વરનગર, ઉન,સુરત મો.નં.૯૮૮૧૫૩૩૧૬૦.

(૧૮) સચીન દિલીપ ઇગલે ઉવ.૨૪ ધંધો-નોકરી રહે.-૬૩૨, ચોરેશ્વરનગર, ઉન પાટીયા, સુરત મો.નં.૭૦૮૩૮૫૭૫૧૦.

(૧૯) વિનય કમલકિશોર કુશ્વાહ ઉવ.૩૦ ધંધો-નોકરી રહે.-ગુપ્તાની માલ, શિવનગર, બાપા સિતારામ મંદીર પાસે, પારડી, સચીન,સુરત મો.નં.૭૩૭૩૩૪૦૮૯૮.

(૨૦) દિપક રાજેન્દ્ર પાટીલ ઉવ.૨૪ ધંધો-નોકરી રહે.-૧૭૩, પ્રિયંકા ગ્રીન પાર્ક, લિંબાયત,સુરત મો.નં.૭૩૮૩૯૫૭૪૩૩.

મરણ જનાર :-

(૧) ખંડુ મુરેશભાઇ પટેલ ઉવ.૩૩ રહે.- રૂમ નં.૧૭, બોલ્ક B.C.I.-૨૬ બિલ્ડીંગ, ઉદ્યોગનગરની સુરત સામે, બારડોલ્લી, પાંડેસરા,સુરત

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત
પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી. , પાંડેસરા, સુરત- ૩૯૪ ૨૨૧(ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૪૪૨૬૬૯
ISO - 9001 - 2008 & ISO - 1401-2004 Certified Organisation
Website : www.gpcb.gov.in XGN website : http://gpcbxgn.gujarat.gov.in
E-mail : ro-gpcb-sura@gujarat.gov.in GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં : 5014

પાણી અધિનિયમ 1974 ની કલમ – 23, હવા અધિનિયમ ની 1981 ની કલમ–24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ – 1986 ની કલમ–10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

(૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,

(૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,

(3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 11:45 કલાક તા 21 / 11 / 2022
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ	અધિકારીશ્રી / કર્મચારીશ્રી	હોદ્દો
(૧)	V. A Prajapati	AFE
(૨)		
(૩)		

પ્રતિશ્રી,
M/s Anupam Rasayan India Ltd. (M.Unit 6)
Plot No 2421, GIDC, Sachin
Ta. Chorasi, Dist. Surat

સહી
અધિકારીનું નામ N M KAVAV
હોદ્દો SO

આ સુચના (નોટીસ) મેળવનારની સહી :

(Mr. Jatin B Patel, Env. Head)

Authorised Signatory for Anupam Rasayan India Ltd. SURAT

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત
Plot No. 11-12/2,3, G.I.D.C. Pandesara, Dist.: Surat 394221
Phone: (0261) 2442696. Fax.: (0261) 2429733
E-mail ID (Regional Officer) :ro-gpcb-sura@gujarat.gov.in
E-mail ID (Unit Head) : uh-gpcb-sura@gujarat.gov.in
Website : http://gpcbxgn.gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી નં:......50114........ કેટેગરી/સ્કેલ:.......R.../.......L...... Latitude/Longitude:.....21.10196...../.....72.857014.....

શ્રીમાન,

આપશ્રી ને જણાવવાનું કે, આજ તા.11/09/22ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેકશન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા/...........ના...../..0../..1../..0. નમુના પૃથ્થકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ ના સંદર્ભે ત્રુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલા લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજુઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન-૦૩ માં બોર્ડની વડી કચેરી,ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજુ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળ સ્થિતિ/ત્રુટીઓ/ક્ષતિઓ/ખામીઓ:

૧.) તારીખ 10/09/2022 ના રોજ રાત્રે એકમમાં બનેલ બ્લાસ્ટ / આગની ઘટના દરમ્યાન કેટલા વ્યક્તિઓના મૃત્યુ થવા પામેલ છે તેમજ કેટલા વ્યક્તિઓને ઈજા થયેલ છે તે અંગેની સંપૂર્ણ વિગતો આધારભૂત પુરાવા સાથે રજૂ કરવી.

(2) એકમના પ્રોડક્શન પ્લાન્ટ વિભાગ- 1 માં આવેલ ડીસ્ટીલેશન વાસણના મીક્ષરમાં બ્લાસ્ટ / આગની ઘટના સંદર્ભે જરૂરી માહિતી DISH ના રીપોર્ટ સહિત રજૂ કરવી

(3) બ્લાસ્ટ / આગની ઘટનામાં આગને નિયંત્રણ અર્થે વપરાયેલ ફાયર ફાયટર / વપરાયેલ ફોમ વિગેરેની વિગતો રજૂ કરવી.

(4) ફાયર ફાઈટીંગ દરમ્યાન વપરાયેલ પાણીના કારણે ઘટના સ્થળે જમાં થયેલ ગંદા પાણીના સીધે નમૂના એકત્ર કરવામાં આવેલ. આવા ગંદા પાણીને ETP માં ડાયવર્ટ કરી યોગ્ય ટ્રીટમેન્ટ બાદ પર્યાવરણીય સુરક્ષા અર્થે CETP માં મોકલાવવા સૂચન છે તેમજ આ સંદર્ભે કરેલ કાર્યવાહી અંગેનો અહેવાલ રજૂ કરવો.

(5) આગ / બ્લાસ્ટની ઘટના સંદર્ભે બળી ગયેલ / અર્ધ બળી ગયેલ જે સોલીડ મટીરીયલ એકત્ર થાય તેને પર્યાવરણીય નિયમ મુજબ નિકાલ કરી, કરેલ કાર્યવાહી અર્થેનો અહેવાલ રજૂ કરવો.

(6) એકમની ઘટનામાં સંકળાયેલ કેમીકલ્સ / રો મટીરીયલ્સ / ફીનીશ્ડ પ્રોડક્ટ અંગેની વિગતો રજૂ કરવી.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, (અધિકારીઓના નામ,હોદ્દો,સહી): વી. એ. પ્રજાપતિ (AEE) / એમ. એમ. ઠાકર (SO)

મુલાકાત લેવમાં આવેલ હોય તે એકમના પ્રતિનિધીની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

(૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું , નીચે સહી કરનાર સંપૂર્ણ સહમત છું.	[illegible]
(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદ્દા નં..............સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજુઆત છે.:	Rasayan India Authorised SURAT

એકમના પ્રતિનિધી / આ નોંધ મેળવનાર નામ, હોદ્દો અને સહી :
શ્રી મહેશભાઈ બી. પટેલ (ENV Head)
મે.: અનુપમ રસાયણ ઇન્ડિયા લી. (Unit-6), પ્લોટ 8425, રોડ 8, GIDC સચીન, સુરત.

Additional information in connection to Blast/Fire incident at M/s. Anupam Rasayan India Ltd(Unit-6) (GPCB ID 50114).

Annexure - G

Dr. Jignasa D Oza(GoG-GPCB Dept.)

Wed 14-09-2022 11:09 AM

To: Unit Head Surat (GoG-GPCB Dept.) <uh-gpcb-sura@gujarat.gov.in>; Next to Unit Head Surat (GoG-GPCB Dept.) <nuh-gpcb-sura@gujarat.gov.in>;

1 attachments (516 KB)

Additional information Anupam Rasayan ID 50114.pdf;

Res. Sir,

Please find herewith attached **Additional information in connection with Inspection report(inspection ID – 685714, Inspection date – 11/09/2022) along with layout of affected area due to incident dated: 10/09/2022 occurred at M/s. Anupam Rasayan India Ltd(Unit-6) (GPCB ID 50114).**

Thanking You,

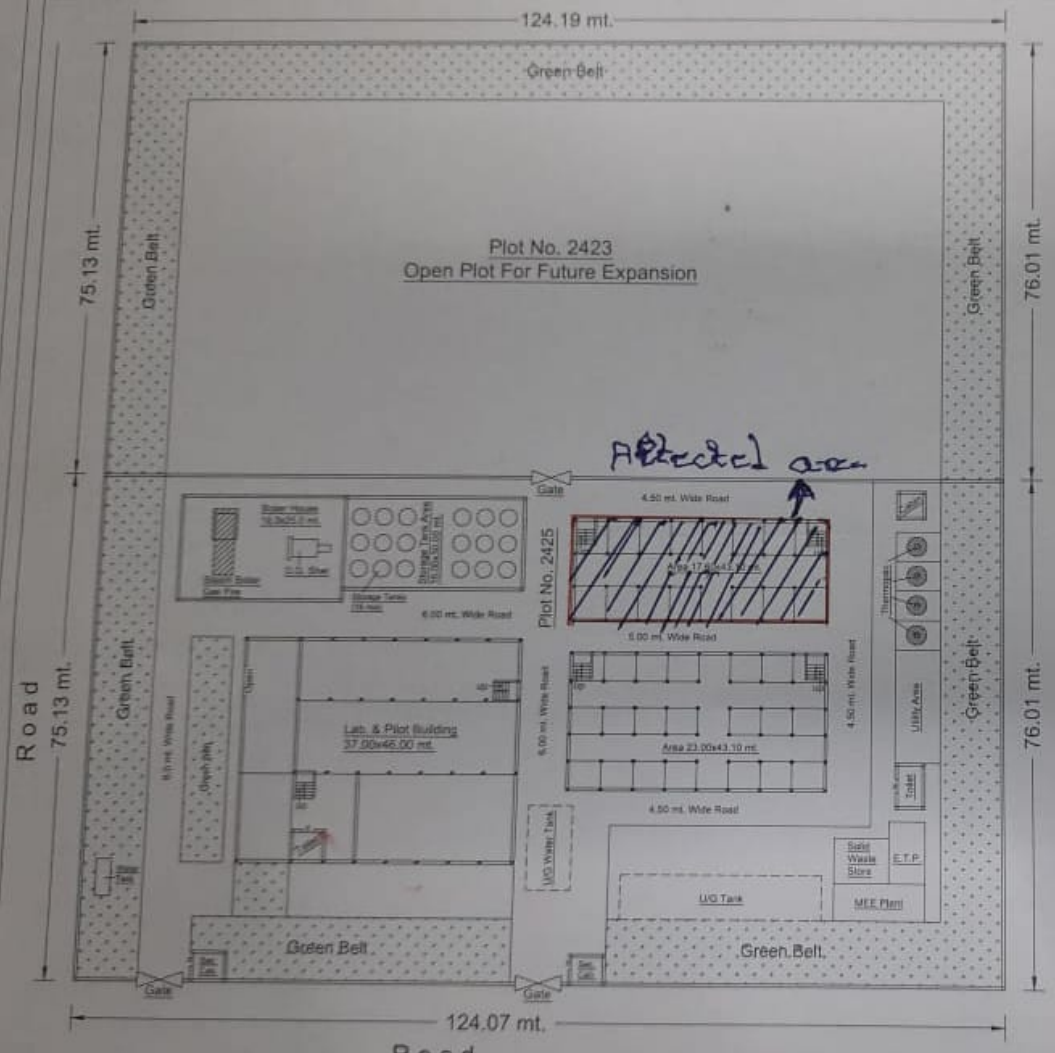
(Dr Jignasa Oza)
Regional Officer,
Gujarat Pollution Control Board
Plot No: 11 – 12/2, 3
GIDC PANDESARA,
SURAT-394221
Phone: (0261) 2442696,
E-mail : ro-gpcb-sura@gujarat.gov.in

Additional information in connection with Inspection report(inspection ID – 685714, Inspection date – 11/09/2022) along with layout of affected area due to incident dated: 10/09/2022 occurred at M/s. Anupam Rasayan India Ltd(Unit-6) (GPCB ID 50114)

(1) Production plant section-I of M/s. Anupam Rasayan India Ltd(Unit-6), Plot area having dimension: 17.6 Meter x 43.10 meter, out of total Plot premises area @ 9376 Sq. meter (Having total Plot area dimension: 75.57 Meter x 124.07 meter) of the Plot No 2425 is found affected due to Fire/Blast incident dated 10.09.2022 (Copy of the Layout plan with marking affected area is attached here with).

(2) Not affected area (due to Fire/Blast incident dated 10.09.2022) - Storage tank area, Utility area, Lab & Pilot plant Building area, Production plant section-II (Presently which is found vacant and yet not installed any plant machineries in the production plant) and admin building (windows are broken only)

(3) As informed by factory inspector, The DISH report is in process and awaiting for the same.



• Ground Floor Plan

Factory
M/S. Anupam Rasayan (India) Ltd. Unit - 6
Plot No. 2425 & 2423

• Key Plan
Scale-1cm=40.0 mt.

• Area Table:-

Total Plot Area	= 18755.00 sq.mt.
Total Built-UP Area	= 4954.25 sq.mt.
Road & Open Plot Area	= 6605.57 sq.mt.
Green Belt Area	= 7195.18 sq.mt.

• Direction:-
North Side - Road No. 24 & Plot No. 2428 Nutan Dyechem
South Side - Plot No. 2421/A, 2421/B, Complex
East Side - Road No. 24, Plot No. 2424 & Plot No. 2426 Macson Products.
West Side - Plot No. 804 Kashish Silk Mills & 806/1 , 806/2 , Dyeing House

• Distance:-
Vill. Sachin - 3.00 K.M.
Surat Navsari S.H. - 0.5 K.M.
N.H. 8 - 15.00 K.M.
New Civil Hospital - 11.00 K.M.
Sachin Police Stn. - 3.00 K.M.

• Colour Note:-
Plot Boundary
Green Belt

M/S. Anupam Rasayan (India) Ltd. Unit - 6
Factory Lay-Out Plan At Plot No. 2423 & 2425,
Road No. 24, G.I.D.C. Sachin, Surat.
Dist - Surat
Scale - 1cm=2.0 mt.

Signature:-

ANNEXURE H

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

RPAD

DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant at Plot no. 2425, Road No. 2, GIDC Sachin, Sachin - 394230, Tal: Palsana, Dist. Surat.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-104795 which is valid up to 30/06/2024.

AND WHEREAS, during the inspection of your industrial plant on 11/09/2022 (9:45 Hrs) under Section-24 of the Air Act by the authorized officers of the Board with reference to Fire Incident occurred on dated: 10/09/2022 (@ 22:00 Hrs) following was observed:

1. Production process for manufacturing of 2, 4-Diflouro nitro benzene and distillation of solvent Sulfolane were going on at the time of incident within production plant section-I.
2. Blast/Fire incident occurred in receiver of distillation vessel due to unknown reason.
3. Total Four persons died (1 on the spot + other 3 person were missing at the time of incident and later they found dead in the morning during rescue operation dt. 11/09/2022) and twenty persons are injured due to Blast/Fire incident.
4. Looking at the category of the plant and the use of solvent in the plant it can be said that at the time of blast/fire incident in addition to smoke, VOCs may have been liberated and considering the same status of air quality at the time of incident can be considered as severe/emergency.
5. Production plant section-I and glass windows of the production plant is found damaged due to Blast/Fire incident occurred.

AND WHEREAS, three days notice as per law of natural justice was issued by inspecting officer at the time of inspection and you have failed to submit compliance for the same.

UNDER THE CIRCUMSTANCES, I, M. R. Macwana, Unit Head, Surat of Gujarat Pollution Control Board is directed to issue the closure directions under Section 31(A) of The Air (Prevention and Control of Pollution) Act-1981 as under:

I. This order shall be effective with **immediate effect**.
II. If your plant runs on captive power plant or DG-Set, than you shall stop them also.
III. To direct the concerned authority to stop supply of electricity immediately.
IV. To comply with DISH direction and submit its compliance report.
V. To submit safety Audit report, HAZOP study report & PLI policy.
VI. To collect & dispose generated wastewater, burned/Partially burned material due to fire incident in a scientific manner and submit details.

Pay **Rs. 1 Crore** as Interim Environment Damage Compensation by RTGS/NEFT immediately in following A/C:

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10 /B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR-382010
G	IFSC Code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No.

1) uh-gpcb-sura@gujarat.gov.in
2) nuh-gpcb-acc5@gujarat.gov.in
3) nuh-gpcb-sura@gujarat.gov.in

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

(M. R. Macwana)
Unit Head, Surat

NO: GPCB/CCA-SRT-2195(2)/ID_50114/ 683517 **Date:** 16/09/2022.

To,
M/s. Anupam Rasayan India Ltd. (Unit-6)
Plot no. 2425, Road No. 2, GIDC Sachin,
Sachin - 394230,
Tal: Palsana, Dist. Surat.

COPY TO:

1. Managing Director.
   Dakshin Gujarat Vij Co. Ltd.
   Nana Varachha Road,
   Kapodara, Surat-395 006,
   Dist.: Surat
2. The Executive Engineer, (O&M)
   Surat Rural Division,
   DGVCL, Surat-R Dn.
   Nana Varachha Road,
   Nr. Gajjar Petrol Pump,
   Dist: Surat - 395006

You are request to disconnect the supply of Electricity (except single phase) with **immediate effect** to industrial plant M/s. Anupam Rasayan India Ltd. (Unit-6) located at Plot no. 2425, Road No. 2, GIDC Sachin, Sachin - 394230, Tal: Palsana, Dist. Surat and intimate to us accordingly.

3. Notified Area authority, Sachin GIDC,
Unnati Building, Plot No.: 5719,
Road No.: 6, GIDC Sachin,
Surat -394230

With a request to disconnect the supply of Water and drainage connection with the **immediate effect** of the industrial plant of M/s. Anupam Rasayan India Ltd. (Unit-6) located at Plot no. 2425, Road No. 2, GIDC Sachin, Sachin - 394230, Tal: Palsana, Dist. Surat and intimate to us accordingly.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(M. R. Macwana)
Unit Head, Surat

ANNEXURE I

SACHIN NOTIFIED AREA AUTHORITY
Office of the Chief Officer,
Unnati Building, Plot No.5719,
Road No.6, G.I.D.C.
Sachin 394 230, Dist.-Surat
Ph.& Fax No.(0261)2399 825

Chief Officer,
Sachin Notified Area, G.I.D.C-Sachin.
Email:-naosachin1@gmail.com

No. C.O./N.A./SCN/ 5966 **Dt.** 19/09/2022

પ્રતિ,
પ્રાદેશિક અધિકારીશ્રી,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,
338, બેલ્જીયમ સ્કવેર, પહેલો માળ,
સિલ્વર પ્લાઝા કોમ્પલેક્ષ, લીનીયર બસ સ્ટેન્ડની સામે,
રીંગ રોડ, સુરત - 395003.

વિષય:- પ્રદૂષણ નિયંત્રણના કાયદા હેઠળ મે. અનુપમ રસાયણ ઈન્ડિયા લી., પ્લોટ નં. 2425, રોડ નં. 2, જી.આઈ.ડી.સી., સચીનમાં પાણી પુરવઠો બંધ કરવા બાબત.

સંદર્ભ:- 1) આપનો ઈમેલ તા.17/09/2022 તેમજ પત્ર નં. ID-50114/9823/2022 તા.17/09/2022.
2) જી.પી.સી.બી., ગાંધીનગર નો પત્ર નં. GPCB/CCA-SRT-2195(2)/ID-50114/683517, તા.16/09/2022.

સાહેબશ્રી,

જયભારત સાથે ઉપરોક્ત વિષય તથા સંદર્ભ-1 અને 2 અન્વયે જણાવવાનું કે, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, ગાંધીનગરના જાવક ક્રમાંક: GPCB/CCA-SRT-2195(2)/ID-50114/683517, તા.16/09/2022 ના હુકમના અનુસંધાને મે. અનુપમ રસાયણ ઈન્ડિયા લી., પ્લોટ નં. 2425, રોડ નં. 2, જી.આઈ.ડી.સી., સચીન નામ-સરનામાવાળા ઔધોગિક એકમનું પાણી જોડાણ જેનો ગ્રાહક નં.20548 છે. તે તા.17/09/2022 ના રોજ સાંજે 06:00 વાગ્યે કપાત કરવામાં આવેલ છે. જે આપની જાણ સારું.

આભાર સહ.

આપનો વિશ્વાસુ

ચીફ ઓફીસર,
સચીન નોટીફાઈડ એરીયા,
જી.આઈ.ડી.સી., સચીન

નકલ સવિનય રવાના:-

1) ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર-10-એ, ગાંધીનગર-382010. --- તરફ જાણ સારૂ.
2) પ્રાદેશિક મેનેજરશ્રી, જી.આઈ.ડી.સી., સુરત. --- તરફ જાણ સારૂ.

નકલ રવાના:-

1) નાયબ કાર્યપાલક ઈજનેરશ્રી (એ.પી.), જી.આઈ.ડી.સી., સચીન. --- તરફ જાણ સારૂ.
2) મે. અનુપમ રસાયણ ઈન્ડિયા લી., પ્લોટ નં. 2425, રોડ નં. 2, જી.આઈ.ડી.સી., સચીન. --- તરફ જાણ સારૂ.

DGVCL

DAKSHIN GUJARAT VIJ COMPANY LIMITED

CIN U40102GJ2003SGC042909
Regd. & Corp. Office:"UrjaSadan",Nana VarachhaRoad,Kapodra Char Rasta,Surat-395006
SACHIN INDUSTRIAL SUB DIVISION
ROAD NO.3, G.I.D.C.,SACHIN, TA : CHORYASI, DIST : SURAT
Telephone: (0261) 2397338 Website: www.dgvcl.com

SCN/O&M/TECH/ NO. 12407 Date: 19.09.2022

To
Executive Engineer(O&M)
SuratInd Div.
Pandesara
Surat

Sub:-Disconnection of power supply as per GPCB letter.

Ref: -1.GPCB/CCA-SRT-2195(2)/ID_50114/683517 DTD. 19.09.2022
2. SID/O&M/TECH/GPCB DC/22/16773 Dtd. 17.09.2022

Respected Sir,

As per GPCB Letter no. GPCB/CCA-SRT-2195(2)/ID_50114/683517 DTD. 19.09.2022. We have disconnect power supply of M/S. ANUPAM RASAYAN INDIA LTD. (UNIT-6) CONSUMER NO. 64251 in name of M/S. ANUPAM RASAYAN INDIA LTD. Plot no. 2425 ROAD NO.02 GIDC Sachin, last readings before disconnection of power supply is here as under

Date	17-09-2022
Time	19:10
Kwh	1180542
Kvarh	64333
Kw BMD	51.6
KW RMD	2.2
KVAH	1183803

This is for information and needful action please.

Deputy Engineer
DGVCL
SACHIN IND S/D

C.F.W.C.S. to
1. The Executive Engineer (O&M) SURAT IND DIV.
2. M/S M/S. ANUPAM RASAYAN INDIA LTD. Plot no. 2425 ROAD NO.02 GIDC Sachin
3. GPCB GANDHINAGAR

D. G. V. C. L.

INDUSTRIAL DIVISION. PANDESARA. SURAT.

SURAT (IND) DIVISION | AO | EE | SA

G-7 Card HT reading for the month of : SEP-2022

Name of consumer	M/S. ANUPAM RASAYAN INDIA LTD.	Consumer No.	64251
Address	PLOT NO.2425,GIDC SACHIN,SURAT	Sub Division	SACHIN INDUSTRIAL
Contract demand	2000	Feeder No.	139423
		base demand	

		Dial MF		Final MF		Total Consumption
Meter No	DGHT4422-SEMS	kwh	1	kwh X	30	
CT Ratio	5/5	kvah	1	kvah X	30	
PT Ratio	11000/110	kvarh	1	kvarh X	30	
Type	STATIC METER	kva(MD)	1	kva(MD) X	30	
CTPT No.	98	Ph kwh		Ph kwh X		
CT Ratio	150/5	Nt kwh		Nh kwh X		
PT Ratio	11000/110			Average PF		
Owner						Load Factor

Seals	MD	M M Box	Paper
Old			
New			

Date	KWH Reading	Diff. U'	KVAH Reading	Diff. A'	KVARH Reading	Diff.	KVA RMD	KVA BMD	Remarks
Initial									
10	1156355		1159569		63556		61.14		P. 383506 H 375924
17/9	1180542		1183803		64333		2.2	51.6	PH - 391532 NH - 383806

→ This connection made DC
As per office order no.
① SE/O&M/Tech/CGRC/DC/16773
dt 17-09-2022
② GPCB/CCA-SRT-2195(2)/ID-50114/683517
dt 16-09-22

S.J. Modi
17-09-22